

COMMITTEE**ON****GOVERNMENT ASSURANCES
(2020-2021)****(SEVENTEENTH LOK SABHA)****FORTY-SEVENTH REPORT****REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)****Presented to Lok Sabha on 03 /08 /2021****LOK SABHA SECRETARIAT
NEW DELHI****August, 2021/ Sravana, 1943 (Saka)**

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Forty-Seventh Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 19 January, 2021 *inter-alia* considered Memorandum Nos. 28 to 47 containing requests received from various Ministries/Departments for dropping of 23 pending Assurances and decided to pursue 18 Assurances.

3. At their sitting held on 29 July, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

30 July, 2021

08 Sravana, 1943 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 23 pending Assurances at their sitting held on 19 January, 2021.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 18 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 2734 dated 27.12.2018	Youth Affairs & Sports (Department of Youth Affairs)	Rajiv Gandhi National Institute of Youth Development (Appendix – II)
2.	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change	Implementation of Forest Policy (Appendix – III)
3.	USQ No. 2799 dated 05.12.2019	Youth Affairs & Sports (Department of Sports)	National Sports Policy/Code-2011 (Appendix – IV)
4.	(i) SQ No. 67 dated 12.11.2010 (ii) USQ No. 3205 dated 12.07.2019	Health and Family Welfare (Department of Health & Family Welfare)	(i) Review of CGHS Scheme (ii) Health Insurance Scheme for CGHS Beneficiaries

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
	(iii) USQ No. 972 dated 29.04.2016		(iii) Health Insurance for CGHS Pensioners (Appendix – V)
5.	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs	(i) Land for Netaji Memorial (ii) Memorial of Netaji (Appendix – VI)
6.	SQ No. 150 dated 28.12.2017	Jal Shakti (Department of Drinking Water and Sanitation)	Drinking Water Proposals (Appendix – VII)
7.	SQ No. 164 dated 11.08.2011 (Supplementary by Shri Hukmdev Narayan Yadav, M.P.)	Rural Development (Department of Land Resources)	Wasteland Development Programme (Appendix – VIII)
8.	SQ No. 164 dated 03.07.2019 (Supplementary by Shri Mohanbhai Kalyanjibhai Kundariya, M.P.)	Railways	Maintenance under Northern Railway Facility (Appendix – IX)
9.	USQ No. 864 dated 26.06.2019	Railways	Rail Projects in Andhra Pradesh (Appendix – X)
10.	USQ No. 2844 dated 10.07.2019	Railways	Mumbai Suburban Railway System (Appendix – XI)
11.	USQ No. 1831 dated 26.07.2017	Railways	Palakkad Coach Factory (Appendix – XII)
12.	USQ No. 2489 dated 06.02.2014	Railways	Job in Lieu of Land Acquired for Railway Lines (Appendix – XIII)
13.	USQ No. 3208 dated 14.03.2018	Defence (Department of Defence)	Fighter Planes (Appendix – XIV)
14.	USQ No. 1927 dated 31.07.2015	Commerce and Industry (Department of Commerce)	Ordinance for Restricting Extension of Tea Garden (Appendix – XV)
15.	USQ No. 1477 dated 26.07.2018	Jal Shakti (Department of Water Resources, RD & GR)	Par-Tapi-Narmada Rivers Link (Appendix – XVI)



4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 18 Assurances are given in Appendices -II to XVI.

5. The Minutes of the sitting of the Committee dated 19 January, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- XVII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II of Appendix-XVII and take appropriate action for the implementation of the Assurances expeditiously.

NEW DELHI;

30 July, 2021

08 Sravana, 1943 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 19 January, 2021

Sl. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
1	28	USQ No. 2498 dated 09.07.2019	Agriculture and Farmers Welfare	Department of Agriculture, Cooperation and Farmers Welfare	Corruption in Coconut Development Board
2	29	USQ No. 2734 dated 27.12.2018	Youth Affairs & Sports	Department of Youth Affairs	Rajiv Gandhi National Institute of Youth Development
3	30	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change		Implementation of Forest Policy
4	31	USQ No. 2799 dated 05.12.2019	Youth Affairs & Sports	Department of Sports	National Sports Policy/Code-2011
5	32	(i) SQ No. 67 dated 12.11.2010 (ii) USQ No. 3205 dated 12.07.2019 (iii) USQ No. 972 dated 29.04.2016	Health and Family Welfare	Department of Health & Family Welfare	(i) Review of CGHS Scheme (ii) Health Insurance Scheme for CGHS Beneficiaries (iii) Health Insurance for CGHS Pensioners
6	33	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs		(i) Land for Netaji Memorial (ii) Memorial of Netaji
7	34	SQ No. 150 dated 28.12.2017	Jal Shakti	Department of Drinking Water and Sanitation	Drinking Water Proposals

Sr. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
8	35	SQ No. 164 dated 11.08.2011 (Supplementary by Shri Hukmdev Narayan Yadav, M.P.)	Rural Development	Department of Land Resources	Wasteland Development Programme
9	36	SQ No. 164 dated 03.07.2019 (Supplementary by Shri Mohanbhai Kalyanjibhai Kundariya, M.P.)	Railways		Maintenance under Northern Railway Facility
10	37	USQ No. 4533 dated 14.12.2016	Minority Affairs		Hostel Facilities to Poor Students
11	38	SQ No. 367 dated 28.03.2017	Agriculture and Farmers Welfare	Department of Agriculture, Cooperation and Farmers Welfare	Seeds Bill
12	39	USQ No. 864 dated 26.06.2019	Railways		Rail Projects in Andhra Pradesh
13	40	USQ No. 2844 dated 10.07.2019	Railways		Mumbai Suburban Railway System
14	41	USQ No. 570 dated 27.04.2016	Railways		New Railway Lines and Doubling of Rail Lines
15	42	USQ No. 1831 dated 26.07.2017	Railways		Palakkad Coach Factory
16	43	USQ No. 2489 dated 06.02.2014	Railways		Job in Lieu of Land Acquired for Railway Lines
17	44	USQ No. 3208 dated 14.03.2018	Defence	Department of Defence	Fighter Planes
18	45	USQ No. 1927 dated 31.07.2015	Commerce and Industry	Department of Commerce	Ordinance for Restricting Extension of Tea Garden

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
19	46	USQ No. 1477 dated 26.07.2018	Jal Shakti	Department of Water Resources, RD & GR	Par-Tapi-Narmada Rivers Link
20	47	USQ No. 3528 dated 15.12.2014	Railways		Contract of IRCTC with Travel Agency

Appendix - II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 29

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2734 dated 27.12.2018 regarding "Rajiv Gandhi National Institute of Youth Development".

On 27 December, 2018, Shri Bharathi Mohan R.K. and various other M.P.s, addressed an Unstarred Question No. 2734 to the Minister of Youth Affairs and Sports. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Youth Affairs and Sports (Department of Youth Affairs) vide O.M.No. H-11012/4/2019-RGNIYD dated 10 September, 2020 have stated as under:-

"In respect of the above Assurance, it is stated that as far as the appointment of Vice-Chairperson of Executive Council (EC) of RGNIYD is concerned, a number of applications were received by Ministry and some applications were also received by Minister's office directly but none of the candidates was found suitable. Vice Chairperson is a member of Executive Council, RGNIYD and participates in meetings of Executive Council of RGNIYD. Vice-Chairperson does not participate in day-to day affairs of RGNIYD. It is further stated that the nomination for the post of Vice-Chairperson is made by the Visitor, i.e. the President of India, on the recommendations of MoS(I/C), as such the Ministry is unable to furnish the timeline by which the Assurance could be fulfilled".

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs and Sports, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 14/01/2021

NEW DELHI

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GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF YOUTH AFFAIRS)

LOK SABHA

UNSTARRED QUESTION NO. 2734.

TO BE ANSWERED ON 27/12/2018

Rajiv Gandhi National Institute of Youth Development

2734: SHRI BHARATHI MOHAN R.K.:

SHRI PR. SENTHIL NATHAN:

SHRIMATI VANAROJA R.:

SHRIMATI V. SATHYA BAMA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has provided financial support and infrastructure facilities to the Rajiv Gandhi National Institute of Youth Development (RGNIYD) in Sriperumbudur, Tamil Nadu;
- (b) If so, the details thereof and the funds allocated to RGNIYD during each of the last four years; and
- (c) the details of steps taken/being taken by the Government to fill up the vacant posts in RGNIYD including that of the Vice-Chairman?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS & SPORTS
{COL. RAJYAVARDHAN RATHORE(RETD.)}

- (a) Yes Madam, RGNIYD is getting budgetary support from Government of India in the form of Grant-in-Aid.
- (b) The funds allocated to RGNIYD in the last four years are as follows:-

Year	Rs. in Crore
2014-15	21.70
2015-16	23.00
2016-17	36.00
2017-18	36.00

(c) The Ministry is looking for appropriate candidate for the post of Director and Vice Chairman.

Appendix-III

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 30

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1587 dated 25.07.2017 regarding "Implementation of Forest Policy"

On 25 July, 2017, Shri Lallu Singh, M.P., addressed an Unstarred Question No. 1587 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Environment, Forest and Climate Change *vide* OM F. No.6-39/2017-FP dated 14, November 2017 had requested to drop the Assurance on the following grounds:-

"The draft National Forest Policy/New Forest Policy is not ready and on the basis of precedence five similar cases where the Assurance was later on considered dropped by Rajya Sabha Secretariat, the Committee on Government Assurances, Lok Sabha Secretariat is requested that the instant Assurance given in reply to USQ No. 1587 dated 25.07.2017 may also be considered that this may kindly not to be treated as Assurance."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 04 December, 2019. The Committee accordingly presented their Sixth Report (17th Lok Sabha) on 20 September, 2020. The Committee desire that the Ministry must actively pursue the matter and expedite the fulfillment of the Assurance.

5. However, the Ministry of Environment, Forest and Climate Change *vide* O.M. F. No.6-39/2017-FP dated 18, September 2020 have stated as under:-

"The Ministry of Environment, Forest and Climate Change has already submitted final Note for the Cabinet for consideration and approval of National Forest Policy, 2020. The matter is under active consideration in the Cabinet Secretariat."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change, have again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 14/01/2021

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

OIH

LOK SABHA
UNSTARRED QUESTION NO. 1587
TO BE ANSWERED ON 25.07.2017

Implementation of Forest Policy

1587. SHRI LALLU SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether a recommendation has been made in a report submitted to the Government for implementation of Forest Policy;
- (b) if so, the acreage of the land recommended to be included as forest land under the policy;
- (c) whether the decision has so far been taken to implement the said policy;
- (d) if so, the facts in this regard; and
- (e) the time by which the said policy is likely to be implemented?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. HARSH VARDHAN)

- (a) to (e) The Ministry of Environment, Forest and Climate Change is not aware of any such report regarding implementation of Forest Policy. However, Indian Institute of Forest Management (IIFM), Bhopal under the Ministry of Environment, Forest and Climate Change (MoEF&CC) was asked to prepare a draft National Forest Policy document. IIFM has submitted the draft policy document. The Ministry of Environment, Forest and Climate Change has not finalized the new National Forest Policy.

Appendix - IV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 31

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2799 dated 05.12.2019 regarding "National Sports Policy/Code-2011".

On 05 December, 2019, Shri N.Reddeppa and various other M.Ps., addressed an Unstarred Question No. 2799 to the Minister of Youth Affairs and Sports. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Youth Affairs and Sports (Department of Sports) *vide* O.M.F.No. H-11016-24/2019-SP-III. dated 08 October, 2020 have stated as under:-

"In 2017, a committee was constituted to study the existing sports governance framework in the country, recent developments related to sports governance, international best practices, etc. and to make recommendations. The committee recommended a Draft National Code for Good Governance in Sports, 2017.

This Deptt. *vide* order dated 26.11.2019 constituted a committee to review the Draft National Code for Good Governance in Sports, 2017 & suggest measures so that there is a sync between the Government & all stakeholders and a balance is struck between the autonomy of NSFs vis-a-vis the need for transparency and accountability.

In this regard it is informed that the Delhi High Court *vide* its order dated 06.12.2019 has stayed the above mentioned order dated 26.11.2019 *vide* which this Committee was constituted to review the Draft National Code for Good Governance in Sports, 2017. Therefore, it is difficult to indicate any timeline by which decision will be taken on the recommendations of the Committee."

4. In view of the above, the Ministry, with the approval of the Minister of State for Youth Affairs and Sports (I/C), have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 14/01/2021

NEW DELHI

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 2799
TO BE ANSWERD ON 05.12.2019**

National Sports Policy/Code-2011

**2799. SHRI N. REDDEPPA:
SHRIMATI VANGA
GEETHA VISWANATH:
SHRIMATI RAKSHA
NIKHIL KHADSE:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is not sanctioning funds to those sports academies and organisations that are violating National Sports Policy/Code2011;

(b) if so, the details thereof, State-wise including Andhra Pradesh; and

(c) whether the Government has proposed and asked for a feedback from Indian Olympic Association for the draft National Sports Code drafted in 2017 for administrative reforms and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[SHRI KIREN RIJIJU]**

(a) & (b) All the National Sports Federations (NSFs) and the Indian Olympic Association (IOA) are required to adopt the provisions of the National Sports Development Code of India, 2011 (NSDCI). Academies and State level sports bodies, including that of Andhra Pradesh, do not fall under the purview of NSDCI. To be eligible for

assistance under the Scheme of Assistance to NSFs, all the NSFs must maintain their recognized status with the Department of Sports.

(C) Comments / suggestions have been sought from the Indian Olympic Association and various recognized NSFs, as being stakeholders, on the draft National Code for Good Governance in Sports, 2017. Subsequently, an Expert Committee headed by a retired Judge of Supreme Court of India has been constituted to hold consultations with stakeholders and give its recommendations.

Appendix - V

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 32

Subject: Request for dropping of Assurances given in replies to:-

- (i) Starred Question No. 67 dated 12.11.2010 regarding "Review of CGHS Scheme." (Annexure-I).
- (ii) Unstarred Question No. 3205 dated 12.07.2019 regarding "Health Insurance Scheme for CGHS Beneficiaries." (Annexure-II).
- (iii) Unstarred Question No. 972 dated 29.04.2016 regarding "Health Insurance for CGHS Pensioners." (Annexure-III).

The above mentioned Starred Question at Sl. No. (i) was asked by Shri C. Rajendran, M.P. and the Unstarred Question at Sl. No. (ii) was asked by Shri K. Navaskani, M.P., to the Minister of Health and Family Welfare. However, the Unstarred Question at Sl. No. (iii) was asked by Shri P.C. Mohan, M.P., to the Minister of Finance. The Assurance given in reply to Unstarred Question at Sl. (iii) was later on transferred to the Ministry of Health and Family Welfare. The contents of the Questions along with the replies of the Minister are as given in Annexures I to III.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Health & Family Welfare (Department of Health & Family Welfare) vide O.M. No. H-11016/92/2010-CGHS (P) dated 25.08.2015 had requested to drop the Assurances given in reply to SQ No. 67 dated 12.11.2010 mentioned at Sl. No. (i) above and another Lok Sabha Question i.e. USQ 4277 dated 23.04.2008 on the following grounds:—

"That the Central Government Employees & Pensioners Health Insurance Scheme (CGEPHIS) has not been finalized so far. It is difficult to prescribe a time-limit by which the proposed Insurance Scheme for Central Government Employees will be implemented."

4. Further, the Ministry of Health & Family Welfare (Department of Health & Family Welfare) vide O.M. F. No. H. 11017/13/2015-CGHS(P) dated 12.04.2016 had also

requested to drop the two Assurances mentioned in Para 3 above on the following grounds:—

"That the EFC note on Central Government Employees & Pensioners Health Insurance Scheme (CGEPHIS) was circulated to the concerned Ministries/ Departments. The comments have been received from some Ministries and Departments. Response from some Ministries is still awaited the process will take some more time."

5. The above requests for dropping the Assurances was considered by the Committee at their sitting held on 09 March, 2017 and it was decided not to drop the two Assurances. The Committee accordingly presented their 64th report (16th Lok Sabha) on 10 August, 2017. The Committee, recommended that the Ministry should pursued the matter with Ministries concerned and take necessary steps to implement the Assurances without further delay.

6. However, Assurance given in reply to USQ 4277 dated 23.04.2008 was subsequently, dropped by the Committee at their sitting held on 11 August 2020 during review of pending Assurances of the 14th Lok Sabha.

7. The Ministry of Health & Family Welfare (Department of Health & Family Welfare) *vide* OM File No. H.11016/20/2016-CGHS (P) dated 20 December, 2018 had also requested to drop the Assurance given in reply to USQ No. 972 dated 29.04.2016 mentioned at Sl. No. (iii) above on the following grounds:-

"Final EFC memo regarding finalization of the Central Government Employees & Pensioners Health Insurance Scheme (CGEPHIS) has been sent for appraisal of the Expenditure Finance Committee. It is pertinent to mention here that it has also been decided that the subject matter of Central Government Employees & Pensioners Health Insurance Scheme (CGEPHIS) may be put up on Ministries' website of CGHS for inviting the comments of stakeholder on the proposal. As such, it will take time to fulfill the above Assurance."

8. The above request for dropping the Assurance was considered by the Committee at their sitting held on 24 January, 2020 and it was decided not to drop the Assurance. The Committee accordingly presented their 12th report (17th Lok Sabha) on 23rd September, 2020. The Committee observed that the Assurance should be brought to its logical end and hence they directed the Ministry to pursue the matter vigorously and apprise them of the initiatives taken and progress made in the matter.

9. However, the Ministry of Health & Family Welfare (Department of Health & Family Welfare) *vide* OM File No. H.11012/01/2020-EHS dated 19 November, 2020 have stated as under:-

"The 3 Parliamentary Assurances are pending due to finalization of the proposed Central Government Employees and Pensioners' Health Insurance Scheme (CGEPHIS). The final EFC Memorandum regarding finalization of the scheme has been sent to Department of Expenditure, Ministry of Finance for appraisal of the Expenditure Finance Committee in 2017. Subsequently, reminders have also been issued to Department of Expenditure in 2018 and 2019. It is difficult to prescribe a time limit by which the proposed Insurance Scheme will be finalized and implemented. Citing the above difficulty in finalization of CGEPHIS, this Ministry had requested the Committee on Government Assurances, Lok Sabha to drop the Assurance in respect of Lok Sabha Unstarred Question No. 4277 dated 23.04.2008, which was also pending due to finalization of CGEPHIS. Considering the request of this Ministry, Committee on Government Assurances, Lok Sabha (2019-2020) in its meeting held on 11.08.2020 has dropped the said Assurance."

10. In view of the above, the Ministry, with the approval of the Minister of State for Health and Family Welfare, have again requested the Committee to drop all the above mentioned three Assurances.

The Committee may re-consider.

New Delhi:

Dated: 14/01/2021

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
STARRED QUESTION NO. 67
TO BE ANSWERED ON 12TH NOVEMBER, 2010
REVIEW OF CGHS SCHEME

*67 SHRI C. RAJENDRAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Central Government Health Scheme (CGHS) has been reviewed;
- (b) if so, the details thereof;
- (c) whether the Government proposes to introduce a new Health Insurance Scheme for the beneficiaries of CGHS;
- (d) if so, the details thereof;
- (e) whether Government has invited proposals from the insurance companies in this regard;
- (f) if so, the details thereof; and
- (g) the time by which the new scheme if likely to be implemented by the Government?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI GHULAM NABI AZAD)

(a)to(g): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 67 FOR 12TH NOVEMBER, 2010

.....

(a)&(b): The performance of the CGHS is regularly reviewed by the Government. Some of the recent initiatives are listed below:

(1) **Computerisation:** To keep pace with the modern times, computerisation of CGHS has been completed in almost all dispensaries in collaboration with the National Informatics Centre. As a result of computerisation, benefits have started accruing in terms of lesser waiting period for beneficiaries at the dispensaries, on-line placement of indents on local chemists, availability of patient profiles, availability of medicines / drugs usage pattern, which will enable the CGHS to prepare a realistic list of formulary drugs, removal of jurisdictional restriction (as regards the dispensary) for the beneficiaries, etc.

(2) **Introduction of Plastic Cards:** -As part of the computerisation process, it has been decided to issue plastic cards individually to each beneficiary of the CGHS. This will enable beneficiaries to avail CGHS facility in any city after all dispensaries in various cities are networked.

(3) **Accreditation of hospitals and labs:** With a view to providing better quality treatment to CGHS beneficiaries, it has been decided

that private hospitals, diagnostic centers and labs should have accreditation with Quality Council of India.

(4) **Holding of Claims Adalats:** In order to expedite processing and settlement of pending medical reimbursement claims, claims adalats are to be held in each Zonal office of CGHS, Delhi, under the chairmanship of Additional Directors of the respective zones.

(5) **Local Advisory Committees:** Local Advisory Committee meetings are held in each CGHS dispensary on second Saturday of the month, which is attended by the Area Welfare Officer appointed by the Department of Personnel & Training, representatives from the pensioners' association, local chemist to resolve problems at the dispensary level.

(6) **Decentralisation and delegation of powers:**

Ministries/Departments have been delegated powers to handle all cases of reimbursement claims if no relaxation of rules was involved. Earlier they had powers to handle requests upto Rupees two lakhs and beyond that amount, the cases were referred to CGHS, Ministry of Health & Family Welfare.

(7) **Insulin:** Orders have been issued to permit issue of Analogue (Insulin Cartridges) to CGHS beneficiaries.

(8) **Outsourcing of cleaning process of dispensaries:** As there was shortage of Class IV Staff in a large number of dispensaries in Delhi, it was decided to relocate Class IV staff from a few deficient dispensaries to other deficient dispensaries. To overcome the vacuum so created in some dispensaries, cleaning work has been outsourced to a private agency.

(9) Rate contract for purchase of drugs: Dispensaries in Delhi have been permitted to place indents of commonly prescribed medicines directly on the manufacturers on rate contract basis. It is being extended in a phased manner to other cities. The benefit of this arrangement is that dispensaries / CGHS do not have to carry huge inventory of medicines and indents can be placed on a monthly basis depending on the need.

(10) UTI-TSL has been engaged as the Bill Clearing Agency in respect of hospital bills pertaining to treatment availed by pensioner CGHS beneficiaries. UTI - TSL is required to make payments to hospitals within ten days of physical receipt of bills from hospitals.

(11) CGHS, in collaboration with M/s Alliance Medicorp (India) Ltd has set up a stand-alone dialysis unit in CGHS dispensary in Sadiq Nagar, New Delhi. The unit will provide dialysis facility to 21 CGHS beneficiaries in a day / 6510 cases per annum.

(c) to (g): The Sixth Central Pay Commission recommended the introduction of health insurance scheme for Central Government employees and pensioners. It had recommended that for existing employees and pensioners, the scheme should be available on the voluntary basis, subject to their paying prescribed contribution. It also recommended that the health insurance scheme should be compulsory for new Government employees who would be joining service after the introduction of the scheme. Similarly, it had recommended that new retirees, after the introduction of the insurance would be covered under the scheme.

The Central Government Employees and Pensioners Health Insurance Scheme (CGEPHIS) has not been introduced as yet. Government of India had floated an Expression of Interest for studying the feasibility of introducing a Health Insurance Scheme for Central Government Employees and Pensioners and their dependent family members all over India. On the basis of inputs from the Insurance companies and inter-departmental consultation, a draft scheme was prepared and accordingly a Request For Proposal (RFP) was floated inviting insurance premium quotes from the Insurance companies. The rates have been received in response thereto. The Ministry has not yet taken a final decision in the matter.

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 3205
TO BE ANSWERED ON 12TH JULY, 2019

HEALTH INSURANCE SCHEME FOR CGHS BENEFICIARIES

3205. SHRI K. NAVASKANI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to introduce Health Insurance Scheme for Central Government Health Scheme (CGHS) beneficiaries including for OPD treatment facilities;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): The Sixth Central Pay Commission in its report had recommended the introduction of a Health Insurance Scheme for central government employees and pensioners and their dependent family members on pan India basis. Ministry of Health & Family Welfare has framed the draft health Insurance Scheme. OPD facilities are not covered under the proposed scheme. The draft scheme has been sent to the Department of Expenditure, Government of India, for appraisal and approval of the financial feasibility of the scheme.

.....

GOVERNMENT OF INDIA
 MINISTRY OF FINANCE
 DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO. 972

TO BE ANSWERED ON 29th April, 2016/Vaisakha 9, 1938 (Saka)

Health Insurance for CGHS Pensioners

972. SHRI P.C. MOHAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any proposal to launch a new scheme of health insurance to Central Government Employees and pensioners;
- (b) if so, the details thereof and the benefits likely to be available to the pensioners; and
- (c) the time by which the new scheme is likely to be launched in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
 (SHRI JAYANT SINHA)

(a) to (c): Ministry of Health and Family Welfare has informed that an insurance scheme for the Central Government Employees and Pensioners is under their consideration.

The salient features of Central Government Employees and Pensioners Health Insurance Scheme (CGEPHIS) and the main features proposed are as under:

- i. Optional for serving and retired Central govt. Employees including future retirees.
- ii. Compulsory for new recruits.
- iii. Covers all the members of family as per CGHS norms.
- iv. Sum insured Rs. 5 lakh per year on a family floater basis.
- v. All pre-existing diseases covered from the day one.
- vi. Pre and post hospitalization benefits available.
- vii. Maternity benefit upto two living children.
- viii. Payment of fixed medical allowance (FMA) for meeting OPD needs.
- ix. Cashless treatment facility.
- x. Govt. to subsidize the payment of premium
- xi. Scheme to be implemented on pan India basis.

Appendix - IV

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 33

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 6641 dated 06 May, 2015 regarding "Land for Netaji Memorial" (Annexure-I).
- (ii) Unstarred Question No. 4129 dated 23 December, 2015 regarding "Land for Netaji Memorial" (Annexure-II).

The above mentioned Questions were addressed by Shri Ashwini Kumar, M.P., to the then Minister of Urban Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Housing and Urban Affairs (erstwhile Ministry of Urban Development) *vide* O.M. No. L-IIB/LS/USQ No. 6641/128 dated 05 May, 2020 have stated as under:-

"A request had been received from Netaji Subhash Foundation on 11.02.2015 for allotment of land out of the land allotted to Indira Gandhi National Centre for Arts (IGNCA) for construction of a Netaji Bhawan in New Delhi. The matter was examined in consultation with the Tech. Section of the Land & Development Office (L&DO). Technical Section opined that land measuring 24.706 acres allotted to IGNCA cannot be allotted to any other institution as it is not possible to take back the land for re-allotment to any other body. This office *vide* its letter dated 11.05.2015 also requested M/o Culture, the nodal Ministry of IGNCA, to offer their comments in this regard. As the matter was under examination, the reply to the another similar USQ No. 6641 dated 06.05.2015 was accordingly placed before the Parliament.

M/o Culture *vide* its O.M. dated 25.06.2015 had *inter-alia* informed that no part of IGNCA can be spared. Thereafter, the matter was under examination at various

levels and a meeting was also held in this regard by the then Hon'ble UDM with the then Hon'ble Minister of Culture on 05.08.2015; however, no decision could be taken. As such, it was mentioned in reply to above mentioned Unstarred Questions that the matter is under examination.

Subsequently, the Netaji Subhash Bose-INA Trust requested to allot 6 acres of land on Minto Road for the purpose of construction of Netaji Subhash Memorial.

The request of the Trust was examined and found that no such land measuring 6 acres is available for allotment at Minto Road. They further opined that two plot admeasuring 2.08 acres is lying vacant on the Minto road. Accordingly, a proposal for allotment of said to INA Trust was placed before the LASC. The LASC in its meeting held on 03.06.2016 observed as under:

"The Committee is of the view that the Trust in question is a private Trust and in view of the policy being followed since 2006, the land cannot be allotted to private Trust. It was, however, decided that if the concerned Ministry Viz. either Ministry of Culture or Ministry of Home Affairs decides to construct such a memorial, then the land could be allotted to one of these Ministries on Government to Government transfer basis."

Accordingly, the matter was again taken up with M/o Culture *vide* this office O.M. dated 13.07.2016. Ministry of Culture *vide* their letter dated 16.09.2016 informed no such proposal is under consideration at this stage. It was also mentioned that M/o Culture is not the nodal Ministry of dealing with Netaji Subhash Bose - INA Trust. All matters relating to Netaji Subhash Bose are dealt by the Ministry of Home Affairs. As such, the matter may be taken up with Ministry of Home Affairs.

4. In view of the above, this office *vide* its O.M. dated 17.10.2016 requested M/o Home Affairs (MHA) to look into the request of Netaji Subhas Bose - INA Trust and if they find it appropriate, a proposal in this regard may be sent to this Ministry which

would be considered as per the policy. However, no response in this regard was received from M/o Home Affairs so far.

The matter was once again considered by the LASC in its meeting held on 12.05.2017. It was observed in the meeting that in the absence of any commitment from M/o Culture, it would not be possible to allot the aforesaid plot for the Memorial to a private trust.

Later on, the then Hon'ble MoS(I/C), M/o Culture *vide* his D.O. letter dated 07.06.2017 informed that while commemorating birth centenary/125th/150th birth anniversaries of eminent personalities, M/o Culture provides financial assistance for construction of memorials in the memory of such personalities. However, cost of land is not borne by the M/o Culture. As such, the land free from all encumbrances and also free of cost needs to be made available for construction of such memorials.

Keeping in view the circumstances mentioned above, this office time to time requested M/o Parliamentary Affairs for extension of time in respect of the above two assurances. The last extension in both the assurances were given upto 06.02.2020. However, it may be seen that no such proposal of allotment of land to Netaji Subhash Foundation has been moved by MHA and M/o Culture is not ready to take land on the prescribed rate. It is further mentioned that policy being followed since 2006, the land cannot be allotted to a private organization, namely, Netaji Subhash Bose-INA Trust.

5. In view of the above, the Ministry with the approval of the Minister of State (IC), Ministry of Housing & Urban Affairs have requested the Committee to drop the above mentioned Assurances.

The Committee may consider.

NEW DELHI

DATED: 14/01/2021

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 6641

ANSWERED ON: 06.05.2015

LAND FOR NETAJI MEMORIAL

ASHWINI KUMAR

Will the Minister of

URBAN DEVELOPMENT

be pleased to state:-

(a) whether Netaji Subhash Chandra Bose INA Trust have requested the Government for the allotment of land in New Delhi to set up Netaji Memorial; and

(b) if so, the status of the request?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

a) :Yes, Madam.

b) : The matter is under examination.

**GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA
UNSTARRED QUESTION NO.4129
TO BE ANSWERED ON DECEMBER 23, 2015**

MEMORIAL OF NETAJI

No.4129 SHRI ASHWINI KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state :

- a) whether THE Government has received request from various organizations for allotment of land in the vicinity of India Gate to set up Netaji Memorial; and**
- b) if so, the details thereof and the action taken/ being taken by the Government in this regard?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)**

a) : Yes, Madam.

b) : The matter is under examination.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 34

Subject : Request for dropping of Assurance given in reply to Starred Question No. 150 dated 28.12.2017 regarding "Drinking Water Proposals."

On 28th December, 2017, Shri Laxman Giluwa, and Shri Laxmi Narayan Yadav M.Ps., addressed a Starred Question No.150 to the Minister of Drinking Water and Sanitation. The text of the Question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Ministry of Drinking Water and Sanitation within three months from the date of the reply but the said Assurance is yet to be implemented.

3. In this regard, The Ministry of Drinking Water and Sanitation* vide their O.M. No.H.11012/11/5/2018-Water-I dated 14.05.2018, have stated as under :-

"The information given in the reply of above cited question which has been treated as Assurance may not be treated as Assurance as it is ongoing process to receive the proposals and funds release under National Water Quality Sub Mission (NWQSM). The same is merely the statement of facts."

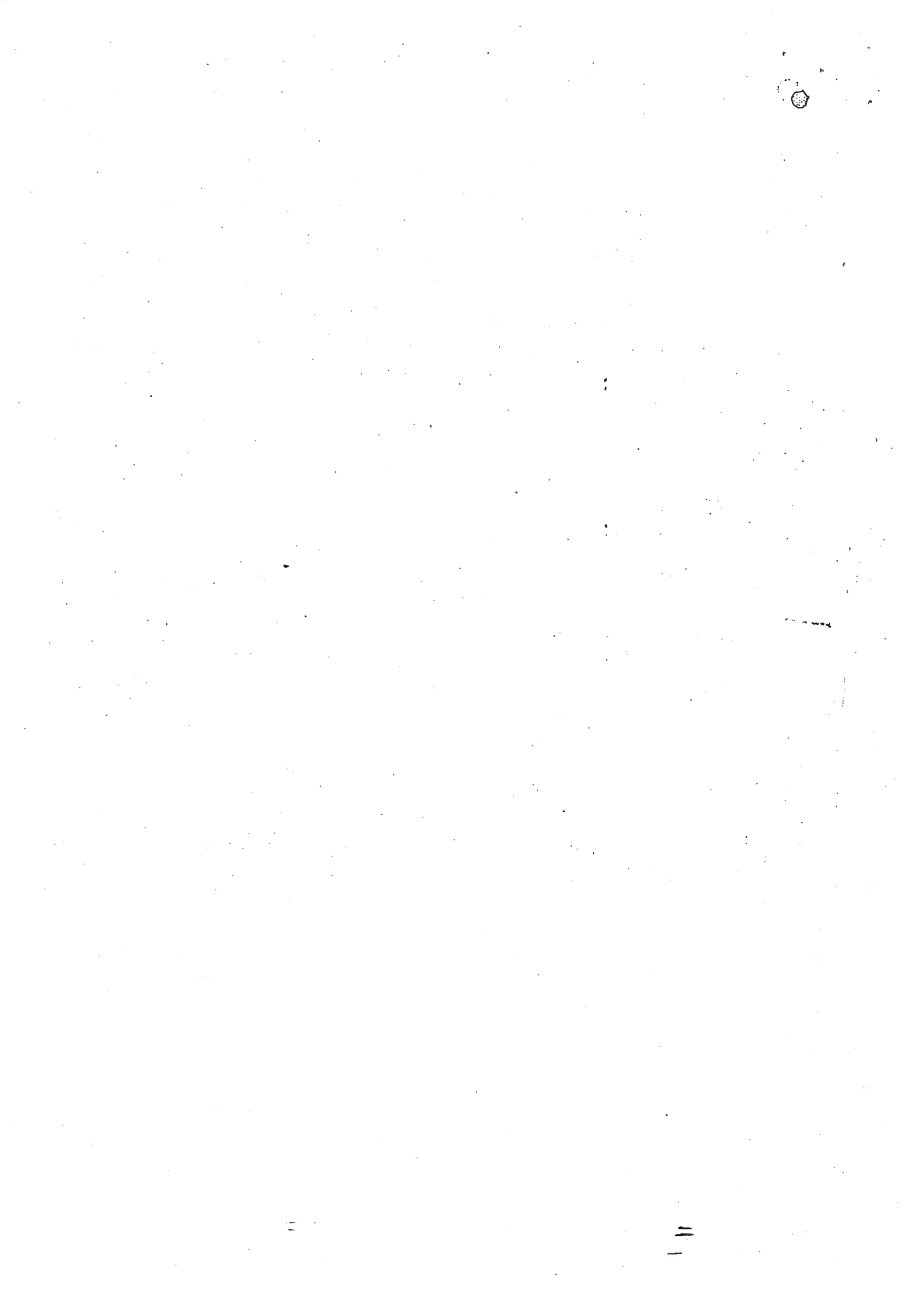
4. In view of the above, the Ministry, with the approval of the Minister of State for Drinking Water and Sanitation have requested the Committee to drop the said Assurance.

The Committee may consider.

DATED :- 14/01/2021

NEW DELHI:

* A new Ministry named the Ministry of 'Jal Shakti' has been formed by merging the Ministry of Water Resources, River Development and Ganga Rejuvenation and Ministry of Drinking water and Sanitation.



GOVERNMENT OF INDIA
MINISTRY OF DRINKING WATER AND SANITATION

LOK SABHA
STARRED QUESTION NO.150
TO BE ANSWERED ON 28.12.2017

Drinking Water Proposals

†*150.SHRI LAXMAN GILUWA,
SHRI LAXMI NARAYAN YADAV

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the details of proposals with regard to providing drinking water received by the Government from the States during each of the last three years and the current year, State-wise; and
- (b) the action taken by the Government on these proposals and the outcome thereof, proposal and State/UT-wise?

ANSWER

**MINISTER FOR DRINKING WATER AND SANITATION
(SUSHREE UMA BHARTI)**

(a) to (b). A Statement is laid on the table of the house.

Statement referred to in the reply to Lok Sabha Starred Question No. 150 due for answer on 28.12.2017.

(a) & (b) Rural drinking water supply is a state subject. This Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP) for improving the coverage of clean drinking water to rural population. Under NRDWP, states are empowered to plan, design and execute rural water supply schemes which are approved by State Level Scheme Sanctioning Committee (SLSSC) and do not come to this Ministry for approval.

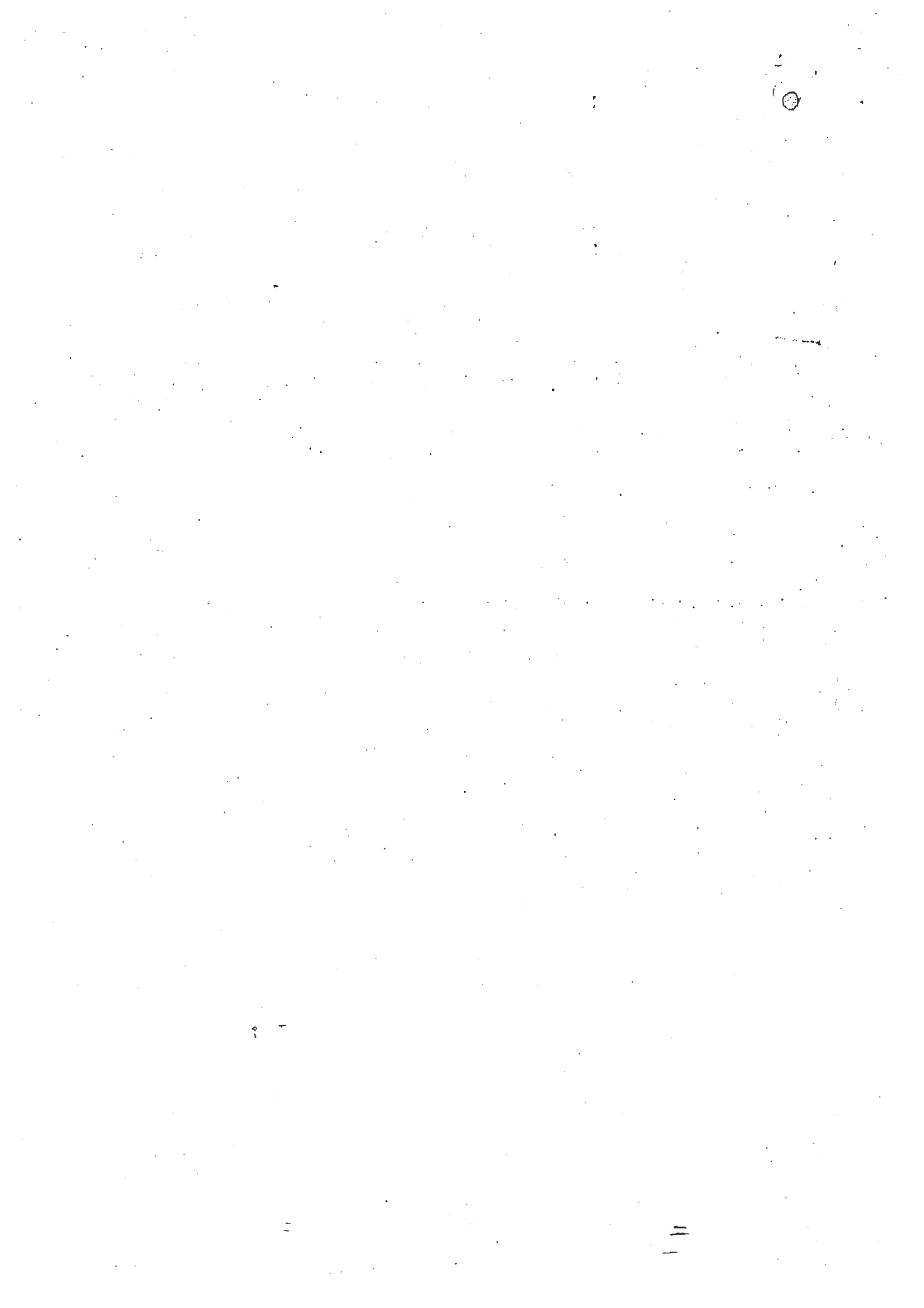
Further, this Ministry had launched National Water Quality Submission (NWQSM) for which proposals submitted by the States, proposals considered in the Ministry and funds released under NWQSM as on 22nd December, 2017 is at **Annexure**.

Moreover, States seeking external assistance from international lending agencies for rural drinking water supply projects do submit proposals to this Ministry for recommendation to Department of Economic Affairs (DEA), Ministry of Finance. Since 2014-15, eighteen such proposals have been received from the States. Six of these proposals were deficient in respect of requisite documents and the remaining 12 have been recommended to the DEA.

Annexure referred to in reply to part (a) of Lok Sabha Starred Q. No. - 150 due for answer on 28.12.2017

S.No.	State	Nos. of Proposals (PWS & CWPPs) Submitted	Nos. of Proposals considered	Fund released (in Rs. crore)	Remarks
1	Andhra Pradesh	73	Nil	Nil	Additional details / proceedings are awaited
2	Assam	122	Nil	Nil	Additional details / proceedings are awaited
3	Bihar	794	753	80.37	Balance proposals are under examination
4	Chhattisgarh	15 (CWPPs)	Nil	Nil	Additional details / proceedings are awaited
5	Haryana	12	06	09.63	Balance proposals are under examination
6	Jharkhand	01	01	07.25	Nil
7	Rajasthan	1,052 (49-PWS & 1003-CWPPs)	Nil	Nil	Additional details / proceedings are awaited
8	Telangana	27	27	440.51	Nil
9	West Bengal	07	03	154.37	Balance proposals are under examination

PWS: Piped Water Supply Scheme and CWPPs: Community Water Purification Plants.



Appendix - VIII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 35

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 164 dated 11 August, 2011 by Shri Hukumdev Narayan Yadav, MP regarding "Wasteland Development Programme."

On 11 August, 2011, Shri Jeetendra Singh Bundela and Shri Sanjay Brijkishor Lal Nirupam, M.Ps., addressed a Starred Question No. 164 to the Minister of Rural Development. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Hukumdev Narayan Yadav, M.P., raised the following Supplementary to Starred Question No. 164 dated 11 August, 2011 to the Minister of Rural Development:-

"I would like to humbly request the Honourable Minister, Shri Jairam Ramesh to reply to my question in Hindi, as he speaks Hindi well, to make the millions of farmers of the country to understand his reply very well. My question is pointed. We needed to organized movement under the leadership of Dr. Ram Manohar Lohiya from the year 1962 to 1977 on this issue and used to say that waste land and barren land will be reclaimed and Bhoomi Sena will be raised.... comprising poor, marginal and small farmers, Dalits, forest dwellers, unemployed youths of the agricultural sector in order to provide them employment because by treating the land as their mother, they can reclaim the barren, waste and rocky land, convert it into greenery with their hard work to create a new country."

3. In reply, the then Minister of Rural Development (Shri Jairam Ramesh) stated as follows:-

"Hon'ble Madam Speaker, I will definitely consider the suggestions of Hon'ble Member of Parliament. I do remember that some 20-25 years back several State Governments, when Mr. Ram Krishan Hegde was the Chief Minister of Karnataka, that time he had constituted Bhoomi Sena and such efforts were also made by few other States. This is a good suggestion. We will definitely consider whether we can constitute Bhoomi Sena on behalf of the Union Government under the Usar land or Sodic Land Reclamation Programme. But in the case of MGNREGA programme, I want to say.... (interruption)."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Rural Development within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Rural Development *vide* O.M. No H-11012/2/2011-PPC dated 08 February, 2012 had requested to drop the Assurance on the following grounds:-

"That the objectives of the Bhoomi Sena, proposed by Hon'ble Member, is similar to the works executed by the Watershed Committee, the dedicated agency at village level for implementation of Integrated Watershed Management Programme (IWMP). The Watershed Committee at village level is constituted by the Gram Sabha with at least 10 members to implement the watershed project with the technical support of the Watershed Development Team (WDT). As per the Common Guidelines 2008, half of the members of this Watershed Committee shall be representatives of Self Help Groups (SHGs) and User Groups, SC/ST community, women and landless persons in the village. One member of the WDT shall also be represented in the Watershed Committee.

Since an agency viz. Watershed Committee similar to Bhoomi Sena already exists in the implementation set-up of Integrated Watershed Management Programme, it is requested to delete the Assurance."

6. The above request for dropping the Assurance was considered by the Committee at their sitting held on 14 January, 2013 and it was decided not to drop the Assurance. The Committee accordingly presented their Twenty Seventh Report (15th Lok Sabha) on 13 March, 2013. The Committee were not convinced with the reasonings adduced by the Ministry for dropping of the Assurance and desired specific actions taken by the Ministry on the suggestions of the Hon'ble Member.

7. However, the Ministry of Rural Development (Department of Land Resources) *vide* O.M. No.H-11012/02/2011-PPC dated 21st October, 2020 have now stated as under :-

"The objectives of the Bhoomi Sena, proposed by Hon'ble Member, is to make land army of the youth who are poor, weak, poor farmers of villages which are in the category of marginal and small farmers, dalits and forest dwellers, unemployed so that they will also get the employment. There exists Watershed Committee - the dedicated agency at village level, for implementation of erstwhile Integrated Watershed Management Programme (IWMP) since 2009-10 and now in the Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) since 2015-16. Under the Common Guidelines for Watershed Development Projects - 2008 (Revised Edition - 2011), the Committee is constituted by the Gram Sabha with at least 10 members to implement the watershed project with the technical support of the Watershed Development Team (WDT). Half of these members are representatives of Self Help Groups (SHGs) and User Groups, SC/ST community, women and landless

persons in the village. One member of the WDT also be the member in the Watershed Committee. It is evident from the description of the Committee that the objectives of Bhoomi Sena proposed by Hon'ble Member and Watershed Committee are similar in nature. There is a secured involvement of the village level people in the implementation of project works. The data shows that between 2015-16 to 2020-21 (Q1), 281 lakh man-days of employment has been generated under the WDC-PMKSY. Moreover, since the year of Assurance i.e. 2011, almost 72% projects under the Scheme have already been completed and no more new projects are being sanctioned. As such the scheme is scheduled to get over by March, 2021."

8. In view of the above, the Ministry, with the approval of the MOS(RD), have once again requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI

DATED: 14/01/2021

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
STARRED QUESTION No. 164
TO BE ANSWERED ON 11.08.2011

WASTELAND DEVELOPMENT PROGRAMME

*164: SHRI JEETENDRA SINGH BUNDELA:
SHRI SANJAY BRIJKISHOR LAL NIRUPAM:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the targets fixed and achievements made under the Integrated Wasteland Development Programme (IWDP) during the last two years and the current year and State/ UT-wise;
- (b) the slippage, if any, in realising the targets, alongwith the reasons therefor;
- (c) the names of the agencies entrusted with the implementation of the programme, State/ UT-wise;
- (d) the total wasteland and degraded land developed under the programme in each State/UT during each of the last three years indicating the employment generated thereby; and
- (e) the funds sanctioned, allocated and utilised by each State/UT during the above period?

ANSWER

MINISTER OF RURAL DEVELOPMENT
(SHRI JAIRAM RAMESH)

(a) to (e) : A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 164 due for reply on 11.08.2011

- (a) The Integrated Wastelands Development Programme (IWDP) is an area development programme under which projects were sanctioned on watershed basis since 1995-96 till the year 2006-07. The programme being demand driven, no Statewise targets were fixed. The State/ UT-wise achievements in terms of funds released under the programme during the last two years and current year is at Annexure-I.
- (b) In view of 'a' above, question does not arise.
- (c) The Statewise agencies entrusted with the implementation of the programme are at Annexure-II.
- (d) As per the information furnished by the States, the Statewise details of total wasteland and degraded land developed under the programme during each of the last three years indicating the employment generated thereby are at Annexure-III.
- (e) As per the information furnished by the States, the Statewise details of funds released and utilised during the last three years under the programme are at Annexure-IV.

Annexure referred to in reply to part (a) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011

Annexure-1

Statewise achievements in terms of funds released under Integrated Wastelands Development Programme (IWDP) during the last two years and current year
(* as on 31.07.11)

(Rs. in crores)

Sl. No.	Name of the State	Funds released		
		2009-10	2010-11	2011-12*
1	Andhra Pradesh	34.35	12.20	0.94
2	Bihar	5.71		
3	Chhattisgarh	13.82	8.42	0.26
4	Goa			
5	Gujarat	23.69	15.74	
6	Haryana	3.84	5.58	
7	Himachal Pradesh	13.52	16.95	3.83
8	Jammu & Kashmir	11.21	2.28	
9	Jharkhand	3.07	1.30	
10	Karnataka	35.34	17.42	2.06
11	Kerala	3.20	6.98	
12	Maharashtra	37.56	38.27	1.24
13	Madhya Pradesh	28.90	12.40	1.17
14	Orissa	27.45	25.29	11.06
15	Punjab	2.90	2.09	1.26
16	Rajasthan	22.53	7.92	1.12
17	Tamil Nadu	11.22	13.61	0.27
18	Uttar Pradesh	46.38	8.45	1.59
19	Uttarakhand	7.60	15.64	2.33
20	West Bengal	5.46	3.52	
North Eastern States				
21	Arunachal Pradesh	26.68	26.80	1.41
22	Assam	21.52	13.36	4.05
23	Manipur	10.97	15.43	2.21
24	Meghalaya	15.95	25.80	1.06
25	Mizoram	36.70	28.01	1.32
26	Nagaland	7.50	0.44	
27	Sikkim	8.45	1.84	0.86
28	Tripura	0.39		
Total		465.91	325.74	38.04

Note: The programme is not operational in Union Territories.

Annexure referred to in reply to part (c) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011

Annexure-II

State-wise agencies entrusted with the implementation of Integrated Wastelands Development Programme (IWDP)

S. No.	State	Nodal Department
1	Andhra Pradesh	Department of Rural Development
2	Bihar	Department of Rural Development
3	Chhattisgarh	Department of Panchayat & Rural Development
4	Goa	Department of Rural Development
5	Gujarat	Department of Rural Development
6	Haryana	Department of Rural Development
7	Himachal Pradesh	Department of Rural Development
8	Jammu and Kashmir	Department of Rural Development
9	Jharkhand	Department of Rural Development
10	Karnataka	Watershed Development Department
11	Kerala	Department of Local Self Government
12	Madhya Pradesh	Department of Panchayat & Rural Development
13	Maharashtra	Rural Development Department
14	Orissa	Department of Agriculture
15	Punjab	Department of Rural Development
16	Rajasthan	Department of Rural Development
17	Tamil Nadu	Department of Agriculture
18	Uttar Pradesh	Department of Land Development & Water Resources
19	Uttarakhand	Department of Rural Development
20	West Bengal	Department of Panchayat & Rural Development
North Eastern States		
21	Arunachal Pradesh	Department of Rural Development
22	Assam	Department of Rural Development
23	Manipur	Department of Rural Development
24	Meghalaya	Department of Soil Conservation
25	Mizoram	Department of Rural Development
26	Nagaland	Department of Land Resources Development
27	Sikkim	Department of Forest, Environment & Wild Life Management
28	Tripura	Department of Agriculture

Note: The programme is not operational in Union Territories

Annexure referred to in reply to part (d) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011

Annexure-III

Statewise details of total wasteland and degraded land developed under Integrated Wastelands Development Programme (IWDP) during each of the last three years indicating the employment generated

Sl. No.	Name of the State	Wasteland and degraded land developed (lakh ha)			Employment generated (mandays) in lakh		
		2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	Andhra Pradesh	6.43	4.71	7.24	27.78	23.22	22.54
2	Bihar	0.90	0.94	0.88	8.06	14.77	13.86
3	Chhattisgarh	0.40	0.34	0.18	30.26	19.75	10.41
4	Goa	NR	NR	NR	0.03	NR	NR
5	Gujarat	0.54	0.71	0.53	8.25	10.25	7.13
6	Haryana	0.06	0.04	0.02	1.06	0.49	0.17
7	Himachal Pradesh	0.43	0.39	0.37	9.15	9.59	8.94
8	Jammu & Kashmir	NR	NR	NR	2.78	4.71	NR
9	Jharkhand	0.12	0.14	0.13	2.51	2.03	1.81
10	Karnataka	0.60	0.51	0.48	28.41	24.54	18.28
11	Kerala	0.09	0.05	0.08	3.10	1.93	2.80
12	Maharashtra	0.17	0.75	0.60	23.87	52.35	42.57
13	Madhya Pradesh	1.09	0.65	0.36	63.37	40.03	NR
14	Orissa	0.35	0.52	0.48	11.05	14.76	12.94
15	Punjab	0.06	0.04	0.03	0.08	0.06	0.04
16	Rajasthan	0.84	0.55	0.26	50.21	23.81	8.13
17	Tamil Nadu	0.15	0.04	0.07	25.67	14.92	9.20
18	Uttar Pradesh	1.25	0.85	0.27	66.77	44.55	11.13
19	Uttarakhand	0.32	0.33	0.25	16.20	14.23	8.59
20	West Bengal	0.07	0.07	0.12	5.63	5.81	3.54
North Eastern States							
21	Arunachal Pradesh	0.22	0.24	0.23	5.91	9.22	13.37
22	Assam	NR	NR	NR	0.19	0.21	0.27
23	Manipur	0.19	0.24	0.13	27.63	34.21	17.44
24	Meghalaya	0.18	0.35	0.49	25.03	69.26	112.45
25	Mizoram	0.01	0.004	0.002	36.66	36.14	35.57
26	Nagaland	0.40	0.15	0.01	18.00	7.00	0.72
27	Sikkim	0.03	0.02	0.07	0.90	0.55	1.86
28	Tripura	0.01	0	0.004	0.56	-	0.16
Total		14.91	12.634	13.286	499.12	478.39	363.92

Note: The programme is not operational in Union Territories
NR - Not reported

**Annexure referred to in reply to part (e) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011**

Annexure-IV

**Statewise details of funds released and utilised during the last three years under Integrated
Wastelands Development Programme (IWDP)**

(Rs. in crore)

Sl. No.	Name of the State	Funds released			Funds utilised		
		2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	Andhra Pradesh	44.43	34.35	12.20	32.64	36.04	33.44
2	Bihar	7.32	5.71	0	6.73	6.74	4.26
3	Chhattisgarh	30.44	13.82	8.42	25.71	19.45	12.25
4	Goa	0	0	0	NR	NR	NR
5	Gujarat	31.86	23.69	15.74	27.05	35.68	26.73
6	Haryana	4.28	3.84	5.58	4.98	3.46	2.75
7	Himachal Pradesh	23.48	13.52	16.95	24.71	22.93	18.79
8	Jammu & Kashmir	4.55	11.21	2.28	NR	11.60	NR
9	Jharkhand	8.41	3.07	1.30	7.58	7.18	3.25
10	Karnataka	46.02	35.34	17.42	31.91	36.66	30.18
11	Kerala	11.46	3.20	6.98	6.20	3.76	5.60
12	Maharashtra	28.76	37.56	38.27	24.95	45.52	34.95
13	Madhya Pradesh	60.44	28.90	12.40	65.47	39.12	22.19
14	Orissa	33.54	27.45	25.29	20.74	31.28	28.64
15	Punjab	3.60	2.90	2.09	2.93	2.09	1.65
16	Rajasthan	45.26	22.53	7.92	52.36	34.02	15.67
17	Tamil Nadu	34.60	11.22	13.61	32.70	16.55	13.93
18	Uttar Pradesh	70.58	46.38	8.45	78.74	50.36	17.42
19	Uttarakhand	24.64	7.60	15.64	18.33	19.06	16.03
20	West Bengal	7.14	5.46	3.52	5.03	6.65	8.28
North Eastern States							
21	Arunachal Pradesh	32.27	26.68	26.80	12.90	14.26	13.85
22	Assam	38.93	21.52	13.36	0.72	0.65	0.55
23	Manipur	11.18	10.97	15.43	11.13	14.69	7.75
24	Meghalaya	9.42	15.95	25.80	11.65	17.31	24.06
25	Mizoram	26.50	36.70	28.01	29.65	38.98	19.02
26	Nagaland	27.53	7.50	0.44	25.20	9.98	0.99
27	Sikkim	2.60	8.45	1.84	2.33	1.44	4.84
28	Tripura	1.58	0.39		1.03	-	0.28
	Total	670.82	465.91	325.74	563.37	525.46	367.35

*Note: The programme is not operational in Union Territories
NR-Not reported*

(Q. No. 164)

श्री जितेन्द्र सिंह बुन्देला : माननीय अध्यक्ष महोदय, मेरा प्रश्न पड़ती भूमि और मरुभूमि से संबंधित है जो ऐसी भूमि है जिस पर किसी तरह की खेती नहीं हो सकती, और न ही किसी तरह की वनस्पति वहाँ उत्पन्न हो सकती है।

मैं माननीय मंत्री महोदय को कहना चाहता हूँ कि इस योजना के अंतर्गत बहुत अच्छे परिणाम आ रहे हैं। यह योजना 2012 में समाप्त होने वाली है। इस योजना के अंतर्गत जितनी भूमि उपचारित की गई है, उस भूमि के आगे रख-रखाव की इस योजना में किसी तरह की कोई व्यवस्था नहीं है।

ऐसी स्थिति में मैं माननीय मंत्री जी से एक साथ दो प्रश्न करना चाहता हूँ कि आगे भविष्य में यह योजना बंद न हो, इसके साथ-साथ आपने 195 जिले इस योजना के अंतर्गत लिए हैं। मैं आपसे जानना चाहता हूँ कि इस योजना को पूरे देश में क्यों लागू नहीं किया जा सकता है? साथ ही, जिस जिले को आपने लिया है, उसके सारे ब्लॉक इसमें शामिल नहीं किए गए हैं? ऐसी स्थिति में मध्य प्रदेश के जिन 16 जिलों को आपने लिया है, उन जिलों के साथ-साथ क्या सारे ब्लॉक्स को इसमें शामिल करेंगे और मध्य प्रदेश के क्या सारे जिलों को इस योजना में शामिल करेंगे?

SHRI JAIRAM RAMESH: Madam Speaker, the hon. Member has asked a question on the Integrated Wasteland Development Programme. I want to mention to the hon. Member that today the Government of India runs one programme called 'Integrated Watershed Development Programme' which integrates the Integrated Wasteland Development Programme, the Desert Development Programme and the Drought Prone Areas Programme. There is no such thing as an Integrated Wasteland Development Programme today. The flagship programme is the Integrated Watershed Development Programme which brings together all the three old programmes, that is, the Wasteland Development Programme, Drought Prone Areas Programme and the Desert Development Programme.

I want to assure the hon. Member that this is an on-going programme. We are sanctioning projects under this programme. So, there is no question of this programme stopping in 2012. These projects will continue.

Today there are about 36 million hectares in India which are considered cultivable wasteland. In the year 2000, the amount of land that was considered to be cultivable wasteland was about 51 million hectares. So, in the last ten years, about 15 million hectares of cultivable wasteland has been made cultivable. Our objective is that all these 36 million hectares should be made cultivable.

In this context, I want to mention, Madam, one of the great success stories in this country has been the *Usar* Land or Sodic Land Reclamation Programme in Uttar Pradesh where over the last ten years, in the ten districts of Central Uttar Pradesh, almost 180,000 hectares of *usar* land or sodic land has been reclaimed benefiting almost 370,000 small and marginal farmers.

So, I wish to assure the hon. Members that under the Integrated Watershed Development Programme, his concerns on deserts and drought-prone areas, particularly in Madhya Pradesh and Rajasthan, will be taken into account.

श्री जितेन्द्र सिंह बुन्देला: अध्यक्ष महोदया, मेरे प्रश्न का माननीय मंत्री जी ने जवाब नहीं दिया है। मैं आपसे जानना चाह रहा था कि जिन जिलों को आपने लिया है, क्या उसमें सारे ब्लॉक्स को शामिल करेंगे? क्या मध्य प्रदेश के सारे जिलों को आप इसमें शामिल करेंगे?

SHRI JAIRAM RAMESH: Madam, the blocks for which proposals are prepared by the State Government will automatically be included.

श्री संजय निरुपम : अध्यक्ष महोदया, इकॉनामिक रिव्यू की रिपोर्ट के अनुसार हमारे देश में कुल वेस्ट लैण्ड 638 लाख हेक्टेयर है। इंटीग्रेटेड वेस्ट लैण्ड डेवलपमेंट प्रोग्राम के तहत हमारे पास केवल 32 लाख हेक्टेयर भूमि है। ठीक है, आपने कहा कि उत्तर प्रदेश में एक चमत्कार हुआ है। लेकिन सच यह है कि टारगेट नहीं बताया गया है कि वेस्ट लैण्ड को डेवलप करने के लिए कितना टारगेट भारत सरकार ने तय किया है। दूसरी बात, मैं यह देख रहा हूँ कि फण्ड एलोकेशन लगातार कम होता जा रहा है। आपके सवाल के जवाब में ही सब कुछ लिखा हुआ है। वर्ष 2008-09, 2009-10 और 2010-11, लेकिन वर्ष 2010-11 की बात आप 31 जुलाई तक की ही कह रहे हैं। रोजगार सृजित करने की व्यवस्था भी लगातार कम होती जा रही है। एरियावाइज़ कवरेज भी लगातार कम हो रहा है। मैं नहीं समझता हूँ कि यह बहुत बड़े अचीवमेंट की बात है। मैं यह जानना चाहा था कि अचीवमेंट क्या है? सच यह है कि मंत्री महोदय के विस्तृत जवाब में, जिसमें तमाम आंकड़े और फिगर्स दिए गए हैं, बहुत अच्छा लग रहा है, लेकिन उसका अध्ययन करने के बाद

महसूस होता है कि हम अचीव नहीं कर पा रहे हैं। सच यह है कि इस स्कीम को सरकार बहुत गंभीरता से न लेते हुए, फण्ड एलोकेशन, रोजगार सृजन और एरिया कवरेज, हर मामले में कम होता चला जा रहा है। इस मामले में मंत्री महोदय प्रकाश डालेंगे तो बेहतर होगा।

SHRI JAIRAM RAMESH: Madam Speaker, the hon. Member has asked a large number of questions.

First, whether the allocation under the programme has actually gone down. The numbers tell a different story. In 2009-2010, the allocation for the Integrated Watershed Development Programme was about 1800 crore. In 2010-2011, it was about 2500 crore.

SHRI SANJAY NIRUPAM : The question is related to Wasteland Development of this country.

SHRI JAIRAM RAMESH: There is no such Wasteland Development Programme.

MADAM SPEAKER: Let him reply. Let him reply.

SHRI JAIRAM RAMESH: If you had heard my answer, I have said that there is no such thing as an Integrated Wasteland Development Programme.

SHRI SANJAY NIRUPAM : You have replied about that question.

MADAM SPEAKER: Let him complete his answer.

SHRI JAIRAM RAMESH: Hon. Member, listen to me. There was an Integrated Wasteland Development Programme. In 2009, the Integrated Wasteland Development Programme, the Drought Prone Areas Programme and the Desert Development Programme were all integrated into one single Integrated Watershed Management Programme. The objective of the Integrated Watershed Management Programme is to make wastelands of this country cultivable through a watershed approach. I have already mentioned that the rough area which is classified as cultivable wastelands in 2010 is about 36 million hectares. In 2000, it was about 51 million hectares. In the last ten years about 15 million hectares has been treated. Every year, we are bringing about one and half million hectares of wasteland under cultivation.

श्री हुक्मदेव नारायण यादव : महोदया, मैं विनम्रतापूर्वक श्री जय श्रीराम मंत्री जी से प्रार्थना करूंगा कि आप अच्छी हिन्दी बोलते हैं तो कृपया मेरे प्रश्न का जवाब हिन्दी में देंगे तो देश के लाखों-करोड़ों किसान आपकी भाषा अच्छी तरह समझ जाएंगे।

मेरा प्रश्न सीधा है। डॉ. राम मनोहर लोहिया के नेतृत्व में वर्ष 1962 से वर्ष 1967 तक हम लोग इस पर आंदोलन करते थे और कहा करते थे कि "उसर, बंजर आबाद करेंगे, भूमि सेना का निर्माण करेंगे।" जो हमारे गांव के निर्धन, निर्बल, गरीब किसान हैं, सीमान्त और लघु किसान की श्रेणी में हैं, दलित और वनवासी हैं, जो नौजवान बेरोजगार हैं, उन कृषि क्षेत्र के नौजवानों की भूमि सेना बनाना, उनके हाथ में रोजगार देना, उनको रोजगार भी मिलेगा और वे अपने श्रम से पसीने से जो धरती को माता समझते हुए उन्हें लगाव है तो इस देश की सभी उसर, बंजर, पथरीली भूमि को आबाद करके हरियाली में परिवर्तित कर सकते हैं तो इस योजना को उस रूप में लागू करने में क्या सरकार विचार करेगी जिससे कि देश की सम्पूर्ण उसर, बंजर, और पथरीली भूमि को हरियाली में परिवर्तित करके देश में एक नवनिर्माण कर सके।

श्री जयराम रमेश: माननीय अध्यक्ष महोदया, मैं माननीय सांसद के जो सुझाव हैं, इस पर जरूर विचार करूंगा। मुझे याद है कि 20-25 वर्ष पहले कई राज्य सरकारों ने, खास तौर से जब श्री राम कृष्ण हेगड़े जी कर्नाटक के मुख्यमंत्री थे, वहां भूमि सेना की स्थापना की गयी थी और अलग-अलग राज्यों में भी यह प्रयास किया गया था। यह सुझाव अच्छा है। उसर और बंजर भूमि के हरियाली के कार्यक्रम में क्या हम ऐसा केन्द्र सरकार की ओर से भूमि सेना की स्थापना कर सकते हैं, हम इस पर जरूर विचार करेंगे। किन्तु मनरेगा कार्यक्रम में मैं यह कहना चाहता हूं...(व्यवधान)

I want to use this opportunity of saying what the Leader of the Opposition has said about NREGA is completely wrong. In fact, there is clear evidence to show that under NREGA agricultural wages have gone up. Area under cultivation has gone up. About 68 per cent of the works under MNERGA are for water conservation and for *Haryali* which the hon. Member is talking about. ... (Interruptions)

MADAM SPEAKER: The Question Hour is over.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - IX

MEMORANDUM No. 36

Subject: Request for dropping of Assurance given in reply to Starred Question No. 164 dated 03 July, 2019 (Supplementary by Shri M.K.Kundariya, MP) regarding "Maintenance Under Northern Railway Facility".

On 03 July, 2019, Shri Mohanbhai Kalyanji Kundariya, M.P. addressed a Starred Question No. 164 to the Minister of Railways. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri M.K.Kundariya, M.P., raised the following Supplementary Question to the Minister of Railways:-

"I want to request the Minister that whatever maintenance work (of Delhi-Ahmedabad Rajdhani Express) is being carried out, it is carried out in Ahmedabad. This train stations in Delhi from morning till evening. If maintenance work can be done over there itself and a separate facility can be provided for Rajkot, then a direct train can be made available from Delhi to Saurashtra."

3. In reply, the then Minister of Railways (Shri Suresh Channabasappa Angadi) stated as follows:-

"In coming days, what best help we can give to the people of Rajasthan and Ahmedabad, Gujarat, we will study."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

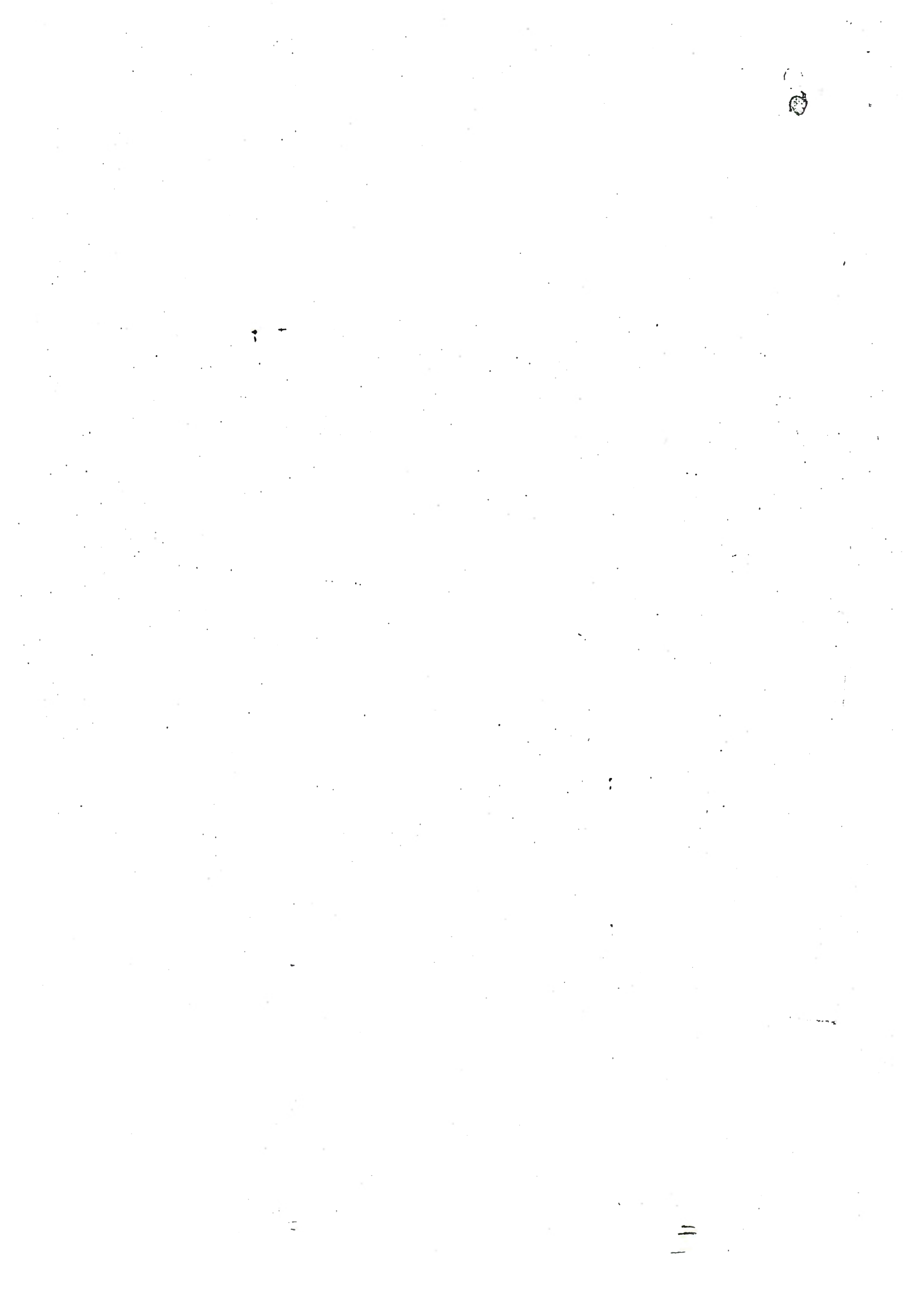
5. In this regard, the Ministry of Railways *vide* O.M.No 2019/M(C)/442/132(LS) dated 02 November, 2020 have stated as under:-

"During the reply to the supplementary, position w.r.t. extension of the said Rajdhani Express was explained by the then Hon'ble Minister of State and the operational constraints were elaborated. Further, as per extant policy, Rajdhani Express trains are generally operated between National Capital and State Capitals and as such the requested extension is not in line with the extant policy of Indian Railways and may dilute the very concept of "Rajdhani Express" service. As regards the train services serving States of Rajasthan and Gujarat, it is informed that Indian Railways do not operate trains on State-wise basis, as Railway network cuts across State boundaries. However, during 2019-20, 7 pairs of trains, on originating/terminating basis, serving the stations located in the State of Rajasthan and 6 pairs serving the State of Gujarat have been provided. These are in addition to the services already catering to the passengers of these States. Further, introduction of train services on Indian Railways is an ongoing process subject to operational feasibility and commercial viability."

6. In view of the above, the Ministry, with the approval of the Minister of Railways, have requested the Committee to drop the above Assurance."

The Committee may consider.

DATED: 14/01/2021
NEW DELHI



Annexure

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO.164
TO BE ANSWERED ON 03.07.2019**

MAINTENANCE UNDER NORTHERN RAILWAY FACILITY

***164. SHRI MOHANBHAI KALYANJI KUNDARIYA:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has received any representations requesting for carrying out the maintenance of 12957/12958 (Ahmedabad-New Delhi Swarna Jayanti Rajdhani Express) under the facility of Northern Railway instead of Ahmedabad and if so, the details thereof;**
- (b) the action taken by the Government on such representations;**
- (c) the existing handling capacity for carrying out primary maintenance/secondary maintenance/terminal attention etc. for all sorts of trains under the Northern Railway facility; and**
- (d) the details of all trains and general time taken for carrying out such maintenance?**

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF
STARRED QUESTION NO.164 BY SHRI MOHANBHAI KALYANJI
KUNDARIYA TO BE ANSWERED IN LOK SABHA ON 03.07.2019
REGARDING MAINTENANCE UNDER NORTHERN RAILWAY FACILITY**

**(a) & (b): Yes, Sir. A representation from Hon'ble Member of
Parliament was received for shifting the maintenance of
12957/12958 Ahmedabad-New Delhi Swarna Jayanti Rajdhani
Express from Ahmedabad to New Delhi to facilitate extension of the
train to Rajkot.**

The matter has been examined but not found operationally feasible.

**(c) & (d): The existing handling capacity for carrying out primary
maintenance/secondary maintenance/terminal attention of all trains
over Northern Railways and general maintenance time taken over
Northern Railway is as under:**

Type of maintenance	Total no. of trains	Time taken per rake
Primary	197	6 hrs
Secondary	117	Up to 6 hrs
Terminal	388	2 to 3 hrs

(Q. 164)

श्री मोहनभाई कल्याणजीभाई कुंडारिया: माननीय अध्यक्ष महोदय, मैं आपके माध्यम से सौराष्ट्र में रेलवे के संबंध में मंत्री जी से एक प्रश्न पूछना चाहता हूँ।

गुजरात राज्य में सौराष्ट्र एक अलग राज्य था। आज़ादी के बाद 1948 में एक राज्य की स्थापना हुई, जिसकी कैपिटल राजकोट थी। अभी सौराष्ट्र गुजरात का थर्ड हिस्सा है। सौराष्ट्र में द्वारका और सोमनाथ दो बड़े मन्दिर भी हैं। ये दोनों आस्था के केन्द्र हैं, जहाँ पूरे भारत से लोग आते हैं।

दिल्ली से अहमदाबाद तक जो राजधानी एक्सप्रेस चल रही है, वह यहाँ से रात को आठ बजे चलकर सुबह नौ बजे अहमदाबाद पहुँचती है और वापस अहमदाबाद से शाम को सात बजे चलकर सुबह सात बजे दिल्ली पहुँचती है।

मैं मंत्री जी से रिक्वेस्ट करना चाहता हूँ कि उसका जो मेनटेनेंस का कार्य हो रहा है, वह अहमदाबाद में हो रहा है। यह ट्रेन सुबह से शाम तक दिल्ली में पड़ी रहती है। यदि मेनटेनेंस का काम वहीं पर हो और राजकोट के लिए एक अलग से सुविधा मिल जाए, तो दिल्ली से सौराष्ट्र तक एक डायरेक्ट ट्रेन मिल जाएगी।

श्री सुरेश सी. अंगड़ी : सर, माननीय कुंडारिया जी ने बहुत ही अच्छा प्रश्न किया है। जैसे श्री नरेन्द्र मोदी जी ने पूरे भारत को जोड़ दिया है, वैसे ही वे राजस्थान और गुजरात को भी जोड़ना चाहते हैं। Ahmedabad to Rajkot is 250 kilometers. 250 किलोमीटर जाने में मिनिमम चार घंटे लगते हैं, इसलिए आने और जाने के लिए minimum eight hours are required. For service and maintenance, minimum six hours are required. वह टाइम सेट नहीं होता है। आने वाले दिनों में, what best help we can give to the people of Rajasthan and Ahmedabad, Gujarat, we will study that.

श्री मोहनभाई कल्याणजीभाई कुंडारिया: माननीय अध्यक्ष महोदय, मेरा सप्लीमेंट्री क्वेश्चन वही है।

माननीय अध्यक्ष: यही सप्लीमेंट्री क्वेश्चन है, तो इसका जवाब आ गया।

श्री मोहनभाई कल्याणजीभाई कुंडारिया: सौराष्ट्र के साथ 70 वर्षों तक रेलवे में हमेशा अन्याय हुआ है। सोननगर से राजकोट तक सिंगल ट्रैक होने के कारण इस पर रेलवे का भार डेढ़ सौ टका से ज्यादा होता है, इसलिए नयी ट्रेन नहीं मिलती थी। श्री नरेन्द्र भाई की सरकार बनी, तो उस लाइन को डबल ट्रैक करने के लिए 12 सौ करोड़ रुपये मंजूर किये गये, इसके लिए मैं मंत्री जी का आभार भी व्यक्त करता हूँ।

राजकोट में जो एम्स दिया गया, उसके लिए मैं प्रधान मंत्री जी और आरोग्य मंत्री का आभार व्यक्त करता हूँ। डबल ट्रैक का जो काम चल रहा है, वह जल्दी पूर्ण हो और सौराष्ट्र को ज्यादा ट्रेन्स मिलें, मेरा यही प्रश्न है।

श्री सुरेश सी. अंगड़ी : अध्यक्ष महोदय, माननीय सदस्य के विषय को हमने स्टडी किया है। माननीय कुंडारिया साहब ने इसके बारे में कहा है। पूरे देश में डबल ट्रैकिंग का काम चल रहा है। हम जल्दी से जल्दी उसे पूरा करने का प्रयास कर रहे हैं। पांच साल पहले के काम पर अब बहुत तेजी से काम चल रहा है। हम जल्दी से जल्दी यह सुविधा देने का प्रयास करेंगे।

माननीय अध्यक्ष : क्वेश्चन नंबर - 165, श्रीमती कनिमोझी जी।

Appendix - X

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 39

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 864 dated 26.06.2019 regarding "Rail Projects in Andhra Pradesh".

On 26 June, 2019, Shri Jayadev Galla, M.P., addressed an Unstarred Question No. 864 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No.2019/W-II/SCR/PQL/10(3291754) dated 12 October, 2020 have stated as under:-

"Gudur-Durgarajapatnam (42 km) new line project was included in Budget 2011-12 subject to requisite Government approvals. Ministry of Shipping was requested for taking up the project as Port Connectivity Project in Indian Railways Participative Policy Models. State Government was also requested to share cost of the project. However, Ministry of Shipping and also the State Government have not responded to this Ministry's request. Hence the project could not be taken forward."

4. In view of the above, the Ministry, with the approval of the Minister of Railways have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 14/01/2021
NEW DELHI



**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.864
TO BE ANSWERED ON 26.06.2019**

RAIL PROJECTS IN ANDHRA PRADESH

864. SHRI JAYADEV GALLA:

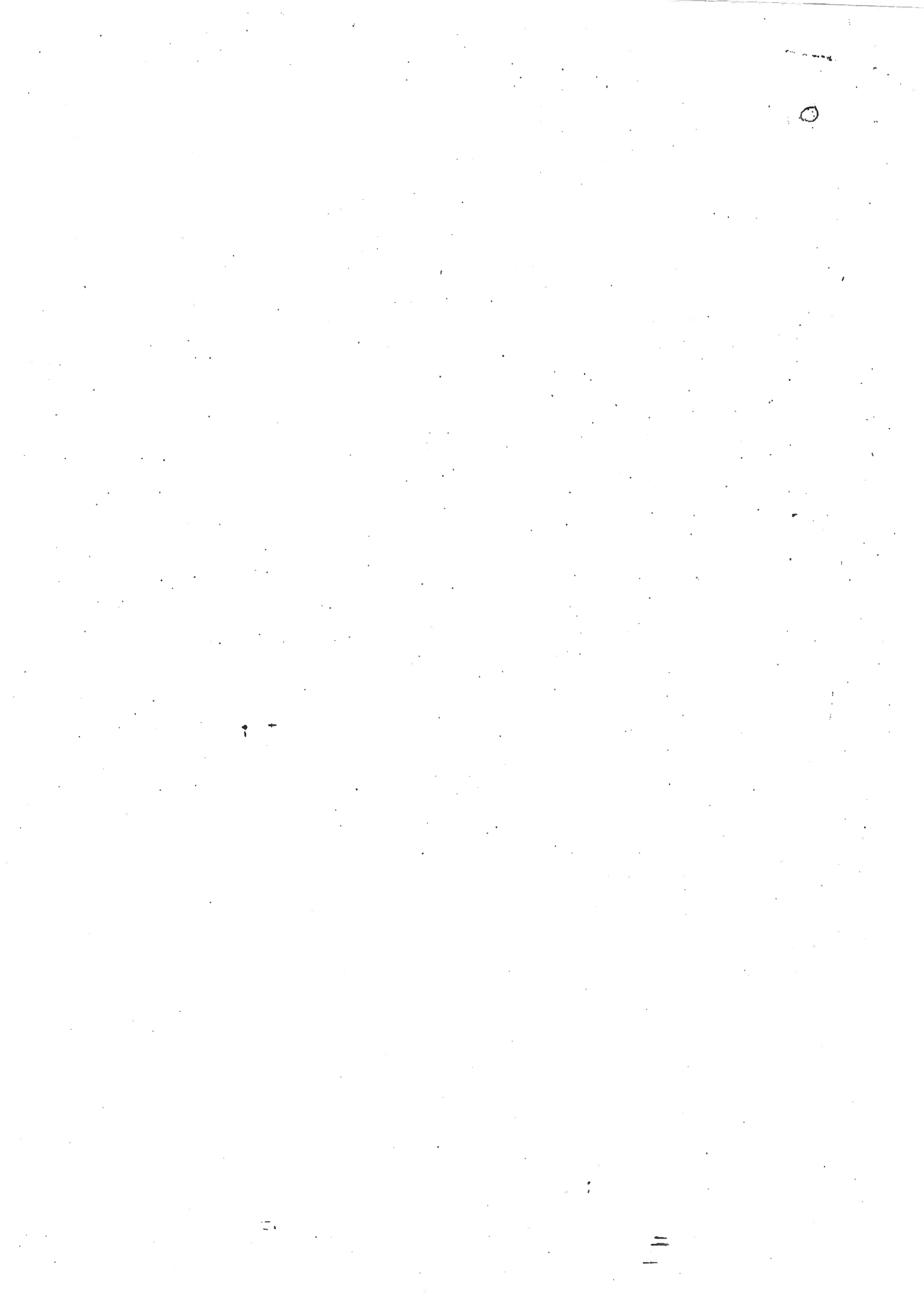
Will the Minister of RAILWAYS be pleased to state:

- (a) whether 18 new lines and 15 doubling projects in Andhra Pradesh are pending for completion;**
- (b) if so, the details thereof along with the status of release of funds each year since announcement, target of completion and reasons for delay in completing each of the above project;**
- (c) whether any clearances from State or Central agencies are pending for the above projects; and**
- (d) if so, the details thereof, project-wise and the efforts made by the Government to obtain clearance, if any?**

ANSWER

**MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) to (d) A Statement is laid on the Table of the House.



STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.864 BY SHRI JAYADEV GALLA TO BE ANSWERED IN LOK SABHA ON 26.06.2019 REGARDING RAIL PROJECTS IN ANDHRA PRADESH

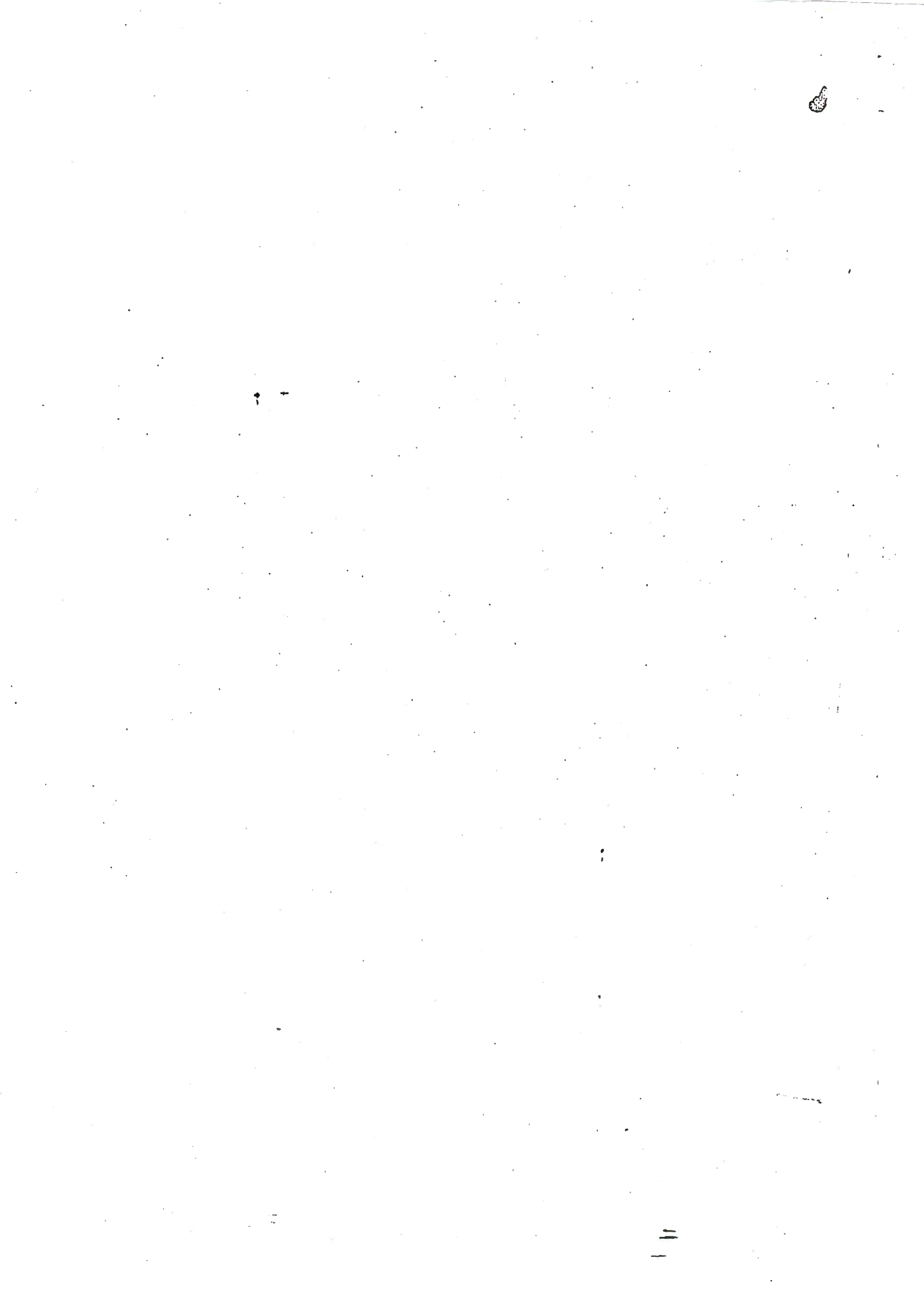
(a) to (d) : 17 new line projects covering a length of 2027 km at a cost of ₹25599 cr and 14 doubling projects covering a length of 2649 km at a cost of ₹26609 cr, falling fully/partly in the State of Andhra Pradesh are in different stages of planning/sanction/execution. Details appended.

Total outlay of ₹2928.7 crores has been provided for the projects falling fully/partly in the State of Andhra Pradesh.

The timely completion of Railway projects without cost overrun requires quick and timely acquisition of land through State Government, shifting of utilities, various statutory clearances etc. and to achieve the same, Railway is holding regular meetings with State Government and concerned Central/State Government officials on various issues for timely land acquisition, shifting of utilities, forestry clearances, so that projects can be completed in time.

For important projects, capacity enhancement projects, last mile connectivity etc, institutional financing has been done by arranging loan from M/s Life Insurance Corporation of India Limited for ₹1.5 lakh crore, which has increased Railways' capacity for committed fund provision for essential projects.

Project-wise details including expenditure incurred thereon and budget allocations made for the projects over the years available in budget documents presented to the Parliament and also available on Indian Railways website (www.indianrailways.gov.in) under the link http://www.indianrailways.gov.in/railwayboard/view_section_new.jsp?lang=0&id=0,1,304,366,539,2148.



APPENDIX REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.864 BY SHRI JAYADEV GALLA TO BE ANSWERED IN LOK SABHA ON 26.06.2019 REGARDING RAIL PROJECTS IN ANDHRA PRADESH.

(a) to (d) 31 Projects costing ₹ 52208 crore for 4676 km length falling fully/partly in Andhra Pradesh are under different stage of execution under:-

NEW LINES						
S N	Project	Year of Sanc-tion	Latest Anticip-ated Cost (₹ in cr.)	Expr. as on 31.3. 2019 (₹ in cr.)	Outlay 2019-20 (₹ in cr.)	Present Status
1	Kotipalli-Narasapur (57 Km)	2000-01	2120	323.32	200	Land acquisition taken up. Work on all three important bridges commenced.
2	Obulavaripalle-Krishnapatnam (113 Km)	2006-07	1993	1000	30	Ph.I Venkatachalam - Krishnapatnam(20km): Commissioned. Ph.II:Obulavaripalle-Venkatchalam (93 km): 80 km length has been completed and work taken up in balance section.
3	Kakinada-Pithapuram (22 Km)	1999-2000	220	0.01	0.20	Project included in Budget subject to requisite Govt. clearances.
4	Tindivanam-Nagari (185 Km)	2006-07	2300	229.62	10	Land acquisition and forestry clearances available and work taken up.

5	Rayadurg-Tumkur (207 Km)	2007-08	2062	431.91	165	i) Rayadurga-Kadarideverapalli (63km): Commissioned. (ii) Kadiridevarapalli-Doddahalli (16 km): Work has been taken up. (iii) Doddahalli-Tumkur (136 km): Land acquisition taken up.
6	Kadapa (Cuddapah)-Bangalore (Bangarapet) (252 Km)	2008-09	2473	398.40	2.10	Kadapa-Pendlimari (21.3 km): Commissioned and in balance section, land acquisition taken up.
7	Attipattu-Puttur (88 Km)	2008-09	1105	3.34	2	Initially the project was taken up under 50:50 cost sharing with Ennore port Trust (EPT), Ministry of Shipping. EPT advised in Nov 2012, that they would not share the cost of project. Issue has been taken up.
8	Nadikude-Srikalahasti (309 Km)	2011-12	2288	405.98	700	New Piduguralla-Savalyapuram (46 km): Work has been taken up. In balance section, land acquisition has been taken up and work taken up in available land.
9	Gudur-Durgarajapatnam (42 Km)	2011-12	761	0.52	0.01	<u>Ministry of Shipping</u> has been requested to take up this project as <u>port connectivity</u> project under PP Mode for which response is still awaited.

10	Marikuppam-Kuppam (24 Km)	2011-12	280	32.74	0.10	Land acquisition has been taken up.
11	Bhadrachalam-Kovvur (119 Km)	2012-13	2154	2.45	1.10	Common alignment is to be maintained upto sattupalli. Modified alignment Sattupalli-Kovvuru accepted by State. Govt. Govt. of Andhra Pradesh agreed for proportionate 50% cost sharing for the length falling in Andhra Pradesh State. The work of preparation of Detailed estimate has been taken up.
12	Cumbam-Proddutur (142 Km)	2013-14	1599.39	0.95	0.10	Project not financially viable, hence kept in abeyance.
13	Kondapalli-Kothagodum (125Km)	2013-14	997	0.0001	0.10	Project included in Budget subject to requisite Govt. clearances.
14	Chikballapur-uttaparthysri Satya Sai Nilyam (103 Km)	2013-14	692	0.10	0.10	Work included in Budget 2013-14 subject to obtaining requisite approvals.
15	Srinivasapura-Madanapalli (75 Km)	2013-14	467	0.01	0.10	Work included in Budget 2013-14 subject to obtaining requisite approvals.
16	Vijayawada-Guntur via Amravati (106 Km)	2017-18	3272	2.20	0.10	Project included in Budget subject to requisite Govt. clearances.

DOUBLING

1	Vijaywada-Gudivada-Bhimavaram-Narsapur, Gudivada-Machlipatnam & Bhimavaram-Nidadavolu DL with Electrification (221 Km)	2011-12	1503	736.40	175	Works have been taken up.
2	Kazipet-Vijaywada 3rd line with electrification (220 Km)	2012-13	1856.95	234.39	110	Works have been taken up.
3	Duvvada-Vijaywada 3rd line (335 Km)	2015-16	3873	0.07	0.10	Project included in Budget subject to requisite Govt. clearances.
4	Gooty-Dharmavaram (90 Km)	2015-16	636.38	342.05	126	Works have been taken up.
5	Kalluru-Guntakal (41 Km)	2015-16	323	196.67	15	Khadarpet-Gulapalyam (23.63 km) - Commissioned. In balance section work taken up.
6	Byepass at Renigunta, Dharmavaram, Wadi (21 Km)	2015-16	274	14.98	55	Project included in Budget subject to requisite Govt. clearances.
7	Byepass at Vijayawada, Kazipet (30 Km)	2015-16	620.65	88.50	89.50	Land acquisition has been taken up.

8	Vijaywada-Gudur 3rd line (288 Km)	2015-16	3246	474.37	350	Works have been taken up.
9	Doubling of Yelahanka-Penukonda (121 Km)	2015-16	958	158.42	132	Works have been taken up.
10	Vizianagram-Sambalpur (Titlagarh) 3rd line (255 Km)	2015-16	2336	419.74	350	Works have been taken up.
11	3rd line in balance section bet. Bhadrak-Vizianagram (525 Km)	2015-16	4556.14	1.74	0.0001	Project included in Budget subject to requisite Govt. clearances.
12	Guntur-Guntakal (401 Km)	2016-17	3631	287.17	280	Work has been taken up.
13	Kottavalasa-Jagdapur (Koraput) (189 Km)	2015-16	2500	272.35	135	Works have been taken up.
14	Penukonda-Dharmavaram excluding) via Makkajipalli & Nagasamudram Double Line (41Km)	2018-19	294.7	0.10	0.0001	Work taken up.



Appendix - XI

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 40

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2844 dated 10.07.2019 regarding "Mumbai Suburban Railway System".

On 10 July, 2019, Shri Manoj Kotak, M.P., addressed an Unstarred Question No. 2844 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No.2020/Elect(G)/106/2/LS-2844 dated 25 November, 2020 have stated as under:-

"The Blue Light System will only be a warning system to passengers. It is located above the doors of EMUs and so it may not be seen by passengers during boarding the train, particularly during morning and evening peak hours. Further, it will not be of any use to visually handicap commuters. Hence, system may not benefit in safe running of EMU trains ensuring passenger safety. Therefore, such system is not required in suburban EMU trains."

4. In view of the above, the Ministry, with the approval of the Minister of Railways have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 14/01/2021
NEW DELHI



**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2844
TO BE ANSWERED ON 10.07.2019**

MUMBAI SUBURBAN RAILWAY SYSTEM

2844. SHRI MANOJ KOTAK:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that almost 3,000 people lose their lives every year on the railway tracks in Mumbai suburban railway system;**
- (b) if so, the details thereof;**
- (c) the action taken by the Railways for the safety of commuters; and**
- (d) the details of the progress made on infrastructure front in Mumbai suburban railway system to save the commuter lives?**

ANSWER

**MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2844 BY SHRI MANOJ KOTAK TO BE ANSWERED IN LOK SABHA ON 10.07.2019 REGARDING MUMBAI SUBURBAN RAILWAY SYSTEM

(a) and (b): No casualties have been reported in consequential train accidents during the years 2016-17, 2017-18 and 2018-19 over Mumbai suburban railway system. However, as per information received from Government Railway Police/Mumbai, during the years 2016, 2017 and 2018, total 3202, 3014 and 2981 people respectively, have lost their lives in Mumbai suburban Railway system due to various reasons such as suicide, murder, disposing of dead bodies on railway track, natural deaths due to illness, trespassing, falling from running trains etc.

(c) and (d): Railways have constituted an interdepartmental 'Joint Committee' comprising officers of Safety, Security, Signal & Engineering departments across all Zonal Railways to study the causes and suggest specific measures to minimise deaths due to untoward incidents including trespassing. Accordingly, preventive and corrective measures are taken to improve and create infrastructure to minimise casualties. The following measures including infrastructural measures in Mumbai suburban railway system are being taken by the Railways to save the lives of commuters:-

- i. The central grab poles which are slippery are replaced by knurling type grab pole in Mumbai Urban Transport Project (MUTP) Phase I and II rakes for better grip in order to prevent incidents of falling of passengers from local trains.**
- ii. 13 fully air conditioned Electrical Multiple Unit (EMU) rakes comprising 156 AC coaches and 7 partially air conditioned EMU rakes comprising 42 AC coaches are to be inducted in Central Railway and Western Railway in addition to 01 fully air conditioned EMU rake working in Western Railway. Further, it is planned to induct 47 fully**

air conditioned EMU rakes comprising 564 AC coaches under MUTP-III and 191 fully air conditioned EMU rakes comprising 2292 AC coaches under MUTP-IIIA by Mumbai Rail Vikas Corporation Ltd. All the fully air conditioned EMU rakes shall have the feature of automatic opening and closing of doors for safety of passengers.

- iii. Passengers Protection Information System (Blue Light System) on doors of local train to alert passengers not to board when train is about to start, is under consideration of both CR & WR subject to outcome of trials currently underway.
- iv. Railways has been constructing FOBs at places where passengers are required to cross tracks.
- v. Erection of boundary wall/fencing at identified locations, vulnerable to trespass.
- vi. Raising of the heights of platforms of Mumbai suburban railway stations.
- vii. Regular announcements are made through Passenger Address System at Railway stations urging passengers to use foot over bridges (FOBs) and to avoid crossing of railway tracks.
- viii. Various awareness campaigns are organized by Railways to sensitize passengers about the fatalities of crossing railway tracks, foot-board/roof-top travelling, boarding/de-boarding running trains etc.
- ix. Warning sign boards are provided at conspicuous places for the awareness of passengers.
- x. Regular drives are conducted against trespassing, travelling on foot-board, steps, roof top of trains, boarding/de-boarding running trains and the persons apprehended are prosecuted under the relevant provisions of the Railways Act, 1989.



Appendix - XII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No: 42

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1831 dated 26.07.2017 regarding "Palakkad Coach Factory".

On 26 July, 2017, Prof. K.V.Thomas, M.P., addressed an Unstarred Question No. 1831 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No. 2017/M(W)/443/15 dated 07 September, 2020 have stated as under:-

"The work of setting up of Rail Coach Factory at Palakkad in Kerala was sanctioned in the Railway Budget 2012-13 in JV/PPP mode. However, a pre-requisite to setting up such projects is a sustained demand of coaches in the future. The requirement of coaches *vis-a-vis* available manufacturing capacity has been reviewed recently and requirement of main line coaches in near future does not justify immediately initiating construction of a new coach factory."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 14/01/2021
NEW DELHI



Annexure

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1831
TO BE ANSWERED ON 26.07.2017**

PALAKKAD COACH FACTORY

1831. PROF. K. V. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has approved to establish a coach factory at Palakkad in Kerala;**
- (b) if so, the details thereof; and**
- (c) the time by which it is likely to be established?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) Yes, Madam.

(b) & (c) The work of setting up of Rail Coach Factory at Palakkad in Kerala has been sanctioned in Railway Budget 2012-13 at an anticipated cost of ₹550 crore in JV/PPP mode. Land for the project has been purchased by Railways from Government of Kerala. M/s RITES have been appointed as consultant for bid process management. A request for qualification (RFQ) was floated in September, 2013 but had to be discharged as no responsive bids were received. Subsequently, the business model of the project was reviewed through the consultant to make it more conducive to investment. Presently, the requirement of coaches vis-à-vis available manufacturing capacity is under review.



Appendix - XII.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 43

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2489 dated 06.02.2014 regarding "Job in lieu of land acquired for railway lines."

On 06 February, 2014, Dr. Raghuvansh Prasad Singh, M.P., addressed an Unstarred Question No. 2489 to the Minister of Railways. The text of the question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2014/W-2/ECR/PQL/04 dated 29 June, 2015 had requested to drop the Assurance on the following grounds:-

"That the land acquisition is done by the State Government and it depends upon various factors like availability of funds with Railways, joint verification of land plans, etc. Further, the provision of jobs to the eligible land losers of a project is a long drawn process as it involves multiple agencies. Hence no fruitful purpose will be served by keeping this Assurance alive for indefinite period."

4. The above request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 18 April, 2016. The Committee accordingly presented their 40th Report (16th Lok Sabha) on 11 August, 2016 and *inter-alia* desired that the matter may be pursued vigorously with the State Government and the respective agencies and fulfill the Assurance at the earliest.

5. However, the Ministry of Railways *vide* O.M. No. 2014/W-2/ECR/PQL/04 dated 04 September, 2020 have stated as under:-

"Land acquisition for both Chhapra-Muzaffarpur New Line and Hajipur-Sagauli New Line projects has not been completed by the State Government so far and it may take more time. Further, with regard to other issue of provision of jobs in Railway to land losers, it is informed that now, in Nov, 2019, Ministry of Railways has withdrawn their policy of offering jobs in Railways to affected land losers. Hence no fruitful purpose will be served by keeping this Assurance pending for indefinite period."

6. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have again requested the Committee to drop the above Assurance.

The Committee may reconsider.

NEW DELHI

DATED : 14/01/2021



UNSTARRED QUESTION NO.2489
TO BE ANSWERED ON 06.02.2014

JOB IN LIEU OF LAND ACQUIRED FOR RAILWAY LINES

+ 2489. DR. RAGHUVANSH PRASAD SINGH:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) the present status of acquisition of land for new railway line projects on Hajipur-Sagauli, Chhapra-Muzaffarpur and Muzaffarpur-Sitamarhi sections;
- (b) the total number of farmers whose land has been acquired for the purpose;
- (c) the total number of farmers who have applied for the job in lieu of their land acquired by the Railways for the purpose;
- (d) the action taken/being taken by the Railways thereon for providing job to all the eligible farmers along with the present status thereof; and
- (e) the time by which the process of providing such jobs is likely to be completed by the Railways?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(रेल मंत्रालय में राज्य मंत्री)

(SHRI ADHIR RANJAN CHOWDHURY)

(a): The Muzaffarpur-Sitamarhi new line project has since been completed and commissioned by acquiring the requisite land required for the project. However, the land acquisition process for Hajipur-Sagauli and Chhapra-Muzaffarpur new line projects is yet to be completed.



(b) The project-wise number of farmers whose land has been acquired for these projects are as under:-

Hajipur-Sagauli - 6514 nos

Chhapra-Muzaffarpur - 2213 nos

Muzaffarpur-Sitamarhi - 5850 nos

- (c) So far 421 farmers have applied for jobs in lieu of their land acquired for these projects.
- (d) The issue of providing jobs to eligible land losers for these projects is being looked into.
- (e) No time frame for providing jobs to all eligible land losers has been fixed as it involves multiple agencies.



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LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 44

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3208 dated 14.03.2018 regarding "Fighter Planes".

On 14 March 2018, Adv. Sharadkumar Maruti Bansode, M.P., addressed an Unstarred Question No. 3208 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence vide O.M. No. 7(14)/US D(Air-I)/2018 dated 18th July 2018 had requested the Committee to drop the Assurance on the following grounds:-

"that answer given to the LSUSQ No. 3208 was indicative of the status of the induction of balance of 272 Su-30 MKI aircraft from HAL and the factual position that 'to meet the requirement of fighter aircraft of IAF, induction of the balance of 272 Su-30 MKI aircraft from HAL is under progress' may not be treated as an Assurance as it was only a factual position of the contract implementation and therefore, does not constitute an Assurance."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 24.01.2020 and it was decided not to drop the Assurance. The Committee accordingly presented their Twelfth Report (17th Lok Sabha) on 23rd September 2020 and recommended that the Ministry must vigorously pursue the matter and apprise the Committee of the initiatives taken and progress made in the matter.

5. However, the Ministry of Defence vide O.M. No. 7(14)/US D(Air-I)/2018 dated 10th September, 2020 and 3rd November, 2020 have stated as under:-

"Answer given to the LSUSQ No. 3208 was indicative of the status of the induction of balance of 272 Su-30 MKI aircraft from HAL and the factual position that 'to meet the requirement of fighter aircraft of IAF, induction of the balance of 272 Su-30 MKI aircraft from HAL is under process' may not be treated as an Assurance as it was only a factual position of a contract implementation and therefore, does not constitute an Assurance."

As regards updated status, it is to intimate that 'a total of 269 aircraft out of 272 have been inducted into IAF which constitutes 98% of contract supply. Two of the three remaining aircrafts are likely to be handed over to IAF by November, 2020. With this contract supply of the aircraft will go upto 99%. One aircraft had met with Cat I accident at HAL during contractor sorties and delivery timeline of this aircraft is yet to be confirmed by HAL. Air HQ is closely liaising the matter with HAL for an early supply'."

6. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri have once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 14/01/2021



GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3208
TO BE ANSWERED ON THE 14TH MARCH, 2018

FIGHTER PLANES

3208. ADV. SHARADKUMAR MARUTI BANSODE:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

- (a) whether the Government has entered into contract for purchase of Fighter Planes at accelerated rates; and
(b) if so, the details thereof and the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(DR. SUBHASH BHAMRE)

(डा. सुभाष भामरे)

(a) & (b): To meet the requirement of fighter aircraft of IAF, induction of the balance of 272 Su-30 MKI aircraft from HAL is under process. Induction of 40 LCA into the IAF has commenced. On 15th March, 2017, Government sanctioned the enhancement of production rate of LCA from existing eight aircraft per year to sixteen aircraft per year. Also, the Request for Proposal (RFP) for procurement of 83 LCA Mk1A has been issued in December, 2017. Induction of 36 Rafale aircraft will commence by September, 2019.



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LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 45

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1927 dated 31.07.2015 regarding "Ordinance for Restricting Extension of Tea Garden".

On 31 July, 2015, Shri Prahlad Singh Patel, M.P., addressed an Unstarred Question No. 1927 to the Minister of Commerce and Industry. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry (Department of Commerce) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Commerce and Industry (Department of Commerce) vide OM F.No. T-54016/7/2015-Plant(A) dated 25 September, 2017 had requested to drop the Assurance on the following grounds:—

"That the Assurance relates to modification in an order dated 23.07.2001 issued by the Government of West Bengal prohibiting expansion of tea plantation in West Bengal, the final decision lies with the State Government. The Central Government has taken up and actively pursued the matter with the State Government of West Bengal for reviewing the said order of 23.07.2001. Since the matter of modification in the order dated 23.07.2001 is to be done by the State Government of West Bengal, it is requested to kindly consider dropping the Assurance."

4. The above request for dropping of the Assurance was considered by the Committee at their Sitting held on 24th January, 2018 and it was decided not to drop the Assurance. The Committee accordingly presented their Eighty-Second Report (16th Lok Sabha) on 09 August, 2018 wherein the Committee *inter-alia* recommended that the Ministry need to take action in the matter with alacrity and specific timeline and pursue the matter with the State Government concerned at the highest level and implement the Assurance.

5. However, the Ministry of Commerce and Industry (Department of Commerce) vide O.M. F.No.T-54016/7/2015-Plant(A) dated 28th December, 2020 has now stated as under:-

"Efforts have been made by the Department of Commerce to obtain the response of the State Government of West Bengal on the issue of review of the notification prohibiting expansion of area of tea nursery and plantations in West Bengal. The matter has been taken up several times at the highest level. The

last communication to the State Government was sent on 12.10.2020 at the level of Joint Secretary.

As the Assurance relates to modification in an order dated 23.07.2001 issued by the Government of West Bengal, the final decision lies with the State Government. Even after regular followup, no response has been received from the Government of West Bengal and there is no role of the Central Government in the matter."

6. In view of the above, the Ministry, with the approval of the Minister of State for Commerce & Industry, have once again requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI:

DATED: 14/01/2021

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 1927
TO BE ANSWERED ON 31ST JULY 2015

ORDINANCE FOR RESTRICTING EXTENSION
OF TEA GARDEN

1927(H). SHRI PRAHLAD SINGH PATEL:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योगमंत्री) be pleased to state:

- whether the Government has taken note that Government of West Bengal had issued an order in 2001 prohibiting expansion of area of tea nursery and tea plantation in West Bengal;
- if so, the details thereof;
- the impact of the said order on small tea growers in the State indicating the number of tea growers affected thereby;
- whether the Union Government has taken up the matter with the State Government to review the said order;
- if so, the details thereof along with the reaction of the State Government thereto; and
- the present status of the matter?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (स्वतंत्र प्रभार): (श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND
INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) to (c): The Government of West Bengal has prohibited through an order issued on 23rd July, 2001 further development of tea nursery and tea plantation in new areas in North Bengal with effect from 30th June, 2001.

Under the provisions of Tea Act 1953, all the tea growers need to be registered with Tea Board after obtaining "No Objection Certificate" from the concerned State Government. In the absence of No Objection Certificate from Government of West Bengal, Tea Board is unable to register the small growers who have planted tea after 2001. Following the prohibition, the benefits of various subsidy schemes of the Tea Board could not be extended to these small growers. About 20,000 Small Growers in North Bengal are reported to be affected due to this development.

(d) to (f): The Central Government has taken up the matter with the State Government of West Bengal in July, 2015. The reply from the State Government has not been received.



LOK SABHA SECRETARIAT

COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 46

Subject : Request for dropping of Assurance given in reply to Unstarred Question No. 1477 dated 26.07.2018 regarding "Par-Tapi-Narmada Rivers Link."

On 26 July, 2018, Shri Harishchandra Chavan, M.P., addressed an Unstarred Question No.1477 to the Minister of Jal Shakti*. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Minister of Jal Shakti* (Department of Water Resources, RD &GR) within three months from the date of the reply but the said Assurance is yet to be implemented.

3. In this regard, the Minister of Jal Shakti* (Department of Water Resources, RD &GR) vide its O.M. No.H.11012/17/2020-BM Section-MOWR dated 27.10.2020, has stated as under :-

"The Damanganga-Pinjal (DP) link project and Par-Tapi-Narmada (PTN) link project are twin links concerning Maharashtra and Gujarat States. The techno-economic clearance of DP link project has already been accorded by Central Water Commission (CWC) and techno-economic appraisal of PTN link project is at an advanced stage. The draft MoU for implementation of Damanganga-Pinjal and Par-Tapi-Narmada link projects, including the four intra-state link projects of Maharashtra State, have been sent to Governments of Maharashtra and Gujrat in September 2017 for concurrence.

The issue of compensation of Maharashtra in lieu of transfer of 434 MCM of water from their share to Gujrat under PTN link project is yet to be decided. This Ministry is making all efforts for obtaining consensus among the two States for signing of MoU. Several meetings have been conducted by the senior officers of this Department with the concerned officials of Government of Maharashtra and

Government of Gujarat for reaching consensus. Recently, the issue was discussed during the meeting of the Sub-Committee on consensus building under Chairmanship of Chairman, CWC on 29.07.2020 wherein it was urged that both States should come forward for mutually agreeable compensation to Maharashtra ex-Ukai reservoir for their share of water transfer to PTN link project.

It may however be noted that no time limits can be set for Governments of Maharashtra and Gujarat which may agree or disagree with the proposals or may opt not to respond to the proposals. The Central Government is pursuing the inter-linking of rivers (ILR) program in a consultative manner."

4. In view of the above, the Ministry, with the approval of the Minister of State (Jal Shakti)* has requested the Committee to drop the said Assurance.

The Committee may consider.

DATED :- 14/01/2021

NEW DELHI:

* 'Jal Shakti' Ministry has been formed by merging the Ministry of Water Resources, River Development and Ganga Rejuvenation and the Ministry of Drinking Water and Sanitation.

GOVERNMENT OF INDIA
 MINISTRY OF WATER RESOURCES,
 RIVER DEVELOPMENT & GANGA REJUVENATION
 LOK SABHA
 UNSTARRED QUESTION NO. †1477
 ANSWERED ON 26.07.2018

PAR-TAPI-NARMADA RIVERS LINK

†1477. SHRI HARISHCHANDRA CHAVAN

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the extent to which progress has been made by the Government to link Par-Tapi-Narmada rivers;
- (b) whether DPR has been prepared in this regard;
- (c) if so, the details thereof; and
- (d) the details of works to be executed after preparation of DPR so as to complete the said link for the benefit of the common man?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND
 GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) to (d) The Detailed Project Report (DPR) of Par-Tapi-Narmada link project was completed and circulated to concerned States of Maharashtra and Gujarat during 2015. Subsequently, the modified DPR based on the suggestions of Government of Gujarat to include more tribal areas in the command area was also prepared and circulated to Governments of Maharashtra and Gujarat during May, 2017.

The link project will benefit 2.32 lakh ha out of which 2.27 lakh ha lies in Dangs, Valsad, Navsari, Tapi, Surat, Bharuch, Chhota Udepur and Panchmahal districts of Gujarat State and 0.05 lakh ha lies in Nashik district of Maharashtra State. The link will also provide about 76 MCM of drinking water supply to about 27.5 lakh human population and will generate 21 MW of hydropower. The total cost of the link project is Rs.10211 crore at 2015-16 price level. The benefit to cost ratio is 1.035.

The draft Memorandum of Understanding (MoU) for implementation of Damanganga-Pinjal and Par-Tapi-Narmada link projects including the four intra-state link projects of Maharashtra State has been sent to Governments of Maharashtra and Gujarat in September 2017 for concurrence and is under discussion.

The following clearances are essential from Ministries/Departments as post-DPR activities for implementation.

SI No	Name of the clearance	Ministry concerned
1.	Environmental Clearance	Ministry of Environment Forest and Climate Change
2.	Forest Land Diversion clearance	Ministry of Environment, Forest and Climate Change
3.	Rehabilitation & Resettlement (R&R) plan for tribal population of Project Affected Families (PAFs)	Ministry of Tribal Affairs (MoTA)
4.	Techno-economic clearance	Advisory Committee of MoWR, RD & GR
5.	Investment Clearance	MoWR, RD& GR

In addition to the above clearances by respective Ministries, signing of MoU for implementation between Governments of Maharashtra and Gujarat, funding pattern, constitution of Special Purpose Vehicle/Authority for implementation, etc. are the pre-requisites for commencement of the project.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2020-2021)

(SEVENTEENTH LOK SABHA)

THIRD SITTING

(19.01.2021)

The Committee sat from 1500 hours to 1630 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras
7. Shri M.K. Raghavan

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider and adopt 08 draft Reports; (ii) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 23 pending Assurances; and (iii) take oral evidence of the representatives of the Ministry of Railways regarding pending Assurances.

2. XXXXXX XXXXXX XXXXXX XXXXXX

3. Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 28 to 47) containing 23 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 05 Assurances as per details given in Annexure-I* and to pursue the remaining 18 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

4. XXXXXX XXXXXX XXXXXX XXXXXX
5. XXXXXX XXXXXX XXXXXX XXXXXX
6. XXXXXX XXXXXX XXXXXX XXXXXX
7. XXXXXX XXXXXX XXXXXX XXXXXX
8. XXXXXX XXXXXX XXXXXX XXXXXX
9. XXXXXX XXXXXX XXXXXX XXXXXX
10. XXXXXX XXXXXX XXXXXX XXXXXX

The Committee then adjourned.

*** Not related to this Report.**



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COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)

Statement Showing Assurances not dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 19.01.2021

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	29	USQ No. 2734 dated 27.12.2018	Youth Affairs & Sports (Department of Youth Affairs)	Rajiv Gandhi National Institute of Youth Development	The Ministry has requested to drop the Assurance on the ground that a number of applications were received for filling up the post of Vice-Chairperson of Executive Council (EC) of RGNIYD but none of the candidates was found suitable. It has also been stated that the nomination for the post of Vice-Chairperson is made by the Visitor, i.e. the President of India, on the recommendations of MoS and as such the Ministry is unable to furnish the timeline by which the Assurance could be fulfilled. This is untenable as the Ministry itself should have made the recommendation and taken up the matter with the President's Secretariat well in time. Moreover, the Ministry is silent on the issue of filling up of the vacant post of Director in the RGNIYD. The Committee desire the Ministry to pursue the matter earnestly and fulfill the Assurance at the earliest.

2.	30	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change	Implementation of Forest Policy	<p>The Committee cannot accede to the Ministry's request for dropping of the Assurance even though the Ministry has already submitted final Note for the Cabinet for consideration and approval of National Forest Policy, 2020 and the matter is under active consideration of the Cabinet Secretariat. Considering the pressing need to safeguard ecological balance and livelihood security of people and future generations based on preservation, expansion and sustainable management of forests, the Committee feel that the Assurance should be brought to its logical end and hence they direct the Ministry to pursue the matter vigorously with the stakeholders/agencies concerned and implement the Assurance at the earliest.</p>
3.	31	USQ No. 2799 dated 05.12.2019	Youth Affairs & Sports (Department of Sports)	National Sports Policy/Code-2011	<p>The Ministry has requested the Committee to drop the Assurance on the ground that the Delhi High Court has stayed the Department of Sports' order <i>vide</i> which a Committee was constituted to review the Draft National Code for Good Governance in Sports, 2017 and no specific timeline can be given by which decision will be taken on the recommendations of the Committee. The Committee feel that the matter of reviewing the Draft National Code for Good Governance in Sports, 2017 is of crucial importance and considering accountability and</p>

					transparency issues in National Sports Federations, it needs to be pursued vigorously to bring it to its logical conclusion. The Ministry is required not only to furnish a Status Report but also apprise the Committee and Parliament of the final outcome in the matter.
4.	32	(i) SQ No. 67 dated 12.11.2010 (ii) USQ No. 3205 dated 12.07.2019 (iii) USQ No. 972 dated 29.04.2016	Health and Family Welfare (Department of Health & Family Welfare)	(i) Review of CGHS Scheme (ii) Health Insurance Scheme for CGHS Beneficiaries (iii) Health Insurance for CGHS Pensioners	The Ministry has informed that the final EFC Memorandum regarding finalization of Central Government Employees and Pensioners' Health Insurance Scheme (CGEPHIS) had been sent to the Department of Expenditure, Ministry of Finance for appraisal of the Expenditure Finance Committee in 2017. Subsequently, reminders have also been issued to the Department of Expenditure in 2018 and 2019. Stating that it is difficult to prescribe a time limit by which the proposed Insurance Scheme will be finalized and implemented, the Ministry has requested for dropping of the Assurances. This is untenable as an Assurance cannot be dropped merely on the ground that information is still awaited from one or the other Department/Ministry. The Committee desire that the Ministry should adopt a pro-active approach and enhance the level of co-ordination with the Ministry of Finance for timely implementation of the Assurances. The Ministry would also like to be apprised of the

					initiatives taken and progress made in the matter.
5.	33	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs	(i) Land for Netaji Memorial (ii) Memorial of Netaji	The Ministry has requested the Committee to drop the Assurances on the ground that no proposal for allotment of land to Netaji Subhash Foundation has been moved by the Ministry of Home Affairs and the Ministry of Culture is not ready to take land on the prescribed rates. Further, as per the policy being followed since 2006, the land cannot be allotted to a private organization, namely, Netaji Subhash Bose – INA Trust. Thus, the Committee find that a decision has been taken and the Assurance has been fulfilled. The Committee desire that an Implementation Report in the matter be laid on the Table of the House.
6.	34	SQ No. 150 dated 28.12.2017	Jal Shakti (Department of Drinking Water and Sanitation)	Drinking Water Proposals	The Ministry has contended that no Assurance was given on the issue as the reply given to the Question, according to it, was only a statement of facts and it is an ongoing process to receive the proposals and release funds under National Water Quality Sub Mission (NWQSM). The Committee do not accept this contention as the Ministry is required to take proper follow up action on the proposals mentioned in the reply to the Question which constitute the Assurance. The Committee desire that the Assurance should be pursued

					vigorously till its logical conclusion and they would like to be apprised of the initiatives taken and progress made in the matter.
7.	35	SQ No. 164 dated 11.08.2011 (Supplementary by Shri Hukmdev Narayan Yadav, M.P.)	Rural Development (Department of Land Resources)	Wasteland Development Programme	The Ministry has apprised that there exists Watershed Committee, the dedicated agency at village level for implementation of the erstwhile Integrated Wasteland Development Programme (IWDP) and the objectives of Bhoomi Sena proposed by the Hon'ble Member and Watershed Committee are similar in nature. Citing this reason, the Ministry has requested for dropping of the Assurance. The Committee feel that the two issues are not similar in their entirety and the thrust of raising Bhoomi Sena is more on reclaiming waste/barren land and converting them into greenery. Moreover, once an Assurance has been given, it is incumbent upon the Ministry to fulfil it. In the instant case, the Ministry is required to take specific action on the suggestion of the Hon'ble Member regarding the constitution of Bhoomi Sena on behalf of the Union Government. The Committee desire that the Ministry must pursue the matter with concerted efforts and lay the requisite Implementation Report in the House.

8.	36	SQ No. 164 dated 03.07.2019 (Supplementary by Shri Mohanbhai Kalyanjibhai Kundariya, M.P.)	Railways	Maintenance under Northern Railway Facility	The Committee feel that in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid in the House.
9.	39	USQ No. 864 dated 26.06.2019	Railways	Rail Projects in Andhra Pradesh	The Committee feel that the Ministry cannot wash its hands off by stating that the Gudur-Durgarajapatnam new line project could not be taken forward as the Ministry of Shipping and the State Government have not responded to its request. The Committee understand that such matters take time but the Ministry needs to do some concrete action to finalize a clear time line for completion of the project. The Committee urge the Ministry to take urgent action in the matter with specific timeline and pursue the matter vigorously with the Ministry of Shipping and the State Government concerned and implement the Assurance at the earliest.
10.	40	USQ No. 2844 dated 10.07.2019	Railways	Mumbai Suburban Railway System	The Committee find that the Ministry has taken a decision in the matter and hence the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid in the House.

11.	42	USQ No. 1831 dated 26.07.2017	Railways	Palakkad Coach Factory	The Ministry has stated that the requirement of coaches <i>vis-à-vis</i> available manufacturing capacity has been reviewed recently and requirement of main line coaches in near future does not justify immediately initiating construction of a new coach factory. Thus, the Committee find that the Ministry has taken a decision in the matter and the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid in the House.
12.	43	USQ No. 2489 dated 06.02.2014	Railways	Job in Lieu of Land Acquired for Railway Lines	The Ministry has informed that the Assurance consists of 2 parts <i>viz.</i> acquisition of land for Hajipur-Sagauli and Chhapra-Muzaffarpur New Line projects and provision of jobs in Railways to the affected land losers. Citing that land acquisition for both the projects has not been completed by the State Government so far and may take more time, the Ministry has requested to drop the first part of the Assurance. The contention of the Ministry is untenable since land acquisition is essential for the two projects and the Ministry is required to complete it expeditiously. Moreover, once an Assurance is given, it is the responsibility of the Ministry to bring it to its logical end. The Committee desire that the Ministry must pursue the matter with the State Government for its proper and expeditious completion. As regards the

					second part, the Ministry has requested the Committee to drop the Assurance as Railways has withdrawn its policy of offering jobs in Railways to affected land losers. The Committee desire that an Implementation Report in respect of this matter be laid on the Table of the House.
13.	44	USQ No. 3208 dated 14.03.2018	Defence (Department of Defence)	Fighter Planes	The Committee feel that in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid in the House.
14.	45	USQ No. 1927 dated 31.07.2015	Commerce and Industry (Department of Commerce)	Ordinance for Restricting Extension of Tea Garden	The Ministry has requested for dropping of the Assurance on the grounds that the final decision in the matter lies with the State Government of West Bengal and even after regular follow up, no response has been received from the State Government and there is no role of the Central Government in the matter. The Committee feel that the Ministry cannot wash its hands off by stating that the final decision lies with the State Government. The Assurance is also of crucial importance as thousands of small tea growers in North Bengal are reported to be affected due to prohibition in expansion of area of tea nursery and plantation. The Committee understand that such matters take time but the Ministry needs to devise ways and means to take appropriate

					<p>action in the matter with alacrity and pursue the matter with the State Government concerned at the highest level so as to implement the Assurance.</p>
15.	46	USQ No. 1477 dated 26.07.2018	Jal Shakti (Department of Water Resources, RD & GR)	Par-Tapi-Narmada Rivers Link	<p>The Committee are of the view that the Assurance cannot be dropped merely on the ground that no time limit can be set for obtaining consensus among the States of Gujarat and Maharashtra for signing of MoU under Par-Tapi-Narmada rivers link project. The contention of the Ministry is far from convincing since once an Assurance is given it is incumbent upon the Ministry to fulfill it with proper planning and co-ordination with all the stakeholders/agencies concerned. The Committee desire that the Ministry should pursue the matter vigorously with the States of Gujarat and Maharashtra and fulfil the Assurance at the earliest.</p>



MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
EIGHTH SITTING
(29.07.2021)

The Committee sat from 1500 hours to 1545 hours in Chairperson's Chamber, Room No. 216, Block-B, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

- 2. Shri Nihal Chand Chauhan
- 3. Shri Nalin Kumar Kateel
- 4. Shri Ramesh Chander Kaushik
- 5. Shri Santosh Pandey
- 6. Shri Chandra Sekhar Sahu
- 7. Dr. Bharatiben Dhirubhai Shiyal

Secretariat

- 1. Shri Pawan Kumar - Joint Secretary
- 2. Shri Lovekesh Kumar Sharma - Director
- 3. Shri .L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Three (03) draft Reports without any amendments:-

- (i) Draft Forty-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways';
- (ii) Draft Forty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (iii) Draft Forty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

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XXXXX	XXXXX	XXXXX	XXXXX	XXXXX	XXXXX

The Committee then adjourned.